IN THE HON'BLE NATIONAL GREEN TRIBUNAL (EASTERN ZONE),

IN

ORIGINAL APPLICATION NO. 233/2024

IN THE MATTER OF:

JHARANA DEHURY AND OTHERS
……..…Applicant

Vs.

UNION OF INDIA AND OTHERS
……Respondent/s

INDEX

S. No.	Particulars	Pg. No.
1.	Counter Affidavit On Behalf of Ministry of Environment, Forest and Climate Change (Respondent No.1)	1-6
2.	Copy of the letter dated 28.07.2021 is annexed as Annexure-1	7-13
3.	Copy of the letter dated 12.10.2022 annexed as Annexure-2.	14-19
4.	Copy of the letter dated 10.01.2023 is annexed as Annexure-3.	20-21
5.	Copy of the letter dated 13.03.2023 is annexed as Annexure-4.	22-23
6.	Copy of the Van (Sanrakshan Evan Samvardhan) Rules, 2023 is annexed as Annexure-5.	24-61
7.	Copy of the letter dated 13.09.2019 is annexed as Annexure-6.	62-69

IN THE HON'BLE NATIONAL GREEN TRIBUNAL (EASTERN ZONE),
IN
ORIGINAL APPLICATION NO. 233/2024

IN THE MATTER OF:

JHARANA DEHURY AND OTHERS
.....Applicant
Vs.
UNION OF INDIA AND OTHERS
.....Respondent/s

19 FEB 2025

(Counter Affidavit On Behalf of Ministry of Environment, Forest and Climate Change (Respondent No.1)

IT IS MOST RESPECTFULLY SHOWETH:

I Smt Padma Mahanti, D/o Shri Ambika Prasad Mahanti, aged about 47 years, working as Dy. Inspector General of Forests (Central), at Regional Office, Bhubaneswar,A/3, Chandrasekharpur , 751023 of the Ministry of Environment, Forest and Climate Change ('MoEFCC', for short), do hereby solemnly affirm and state as follows:

Padma Mahanti

1. That I am holding the post of Dy. Inspector General of Forests (Central) in the Ministry of Environment, Forest & Climate Change, Regional Office, Bhubaneswar. I have made myself acquainted with the facts and circumstances of this instant case and I have been duly authorized and empowered to make and swear this affidavit for and on behalf of the Ministry of Environment, Forest & Climate Change and I am competent to do so.

2. That, the deponent has been served with a copy of the said application in which the deponent has perused and understood the

SPECIAL ADHESIVE
GOVT. OF ODISHA (INDIA)
NOTARY
M.M. HAQUE
BHUBANESWAR
EXPIRY DATE- 17/07/2028

contents/allegations/averments/statements and/or tenor thereof made in the Application. At the outset, the deponent denies all averments, submissions; statements and allegations made therein except as may be specifically admitted herein after.

Statement of Facts

3. It is humbly submitted that the 'land' is a subject matter of State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That, inter-alia, being the repository of land records, State Government has the primary responsibility to determine status of any parcel of land, giving due regards to gazette notifications, provisions under State and Central Acts and concerned judgments and directions of the Hon'ble Supreme Court.

4. It is submitted that Ministry of Tribal Affairs is the nodal Ministry for settlement of forest rights as inscribed in Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006 and which is also arrayed as a respondent no. 7 in the instant Application. Whereas, the mandate of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 (erstwhile Forest Conservation Act) is to provide for the conservation of forests and for matters connected therewith or ancillary or incidental thereto.

5. It is submitted that prior approval of the Central Government under Section-2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is required for carrying out any non-forestry activity on forest land.

6. It is submitted that the Government of Odisha vide letter dated 04.01.2020 submitted a proposal for prior approval of the Central Government under Section-2 (1) (ii) of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 783.275 ha of forest land consisting of

Mahanti

Padhee

NOTARY
M.M. HAQUE
BHUBANESWAR
EXPIRY DATE-
17/07/2028
GOVT. OF ODISHA (INDIA)

643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha).

7. It is submitted that after examination of the said proposal and on the basis of the recommendations of the Advisory Committee (AC) and approval by the competent authority the answering respondent vide letter dated 28.07.2021 accorded 'in-principle' approval subject to fulfillment of conditions prescribed therein.

   Copy of the letter dated 28.07.2021 is annexed as **Annexure-1**

8. That, after receiving satisfactory compliance report of conditions stipulated in 'in-principle' approval, the answering Ministry vide letter dated 12.10.2022 granted final approval to instant proposal subject to fulfilment of conditions including conditions no. A(1), A(5) and A(7) which states as following:

Mahanti

Padhan

A(1). The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be intimated to and concurred by the concerned IRO of the Ministry before actual breaking/Non forestry use of the forest land;

A(5). The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposit in the CAMPA account prior to actual working on the Forest area;

A(7). State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to

NOTARY
M.M. HAQUE
BHUBANESWAR
EXPIRY DATE-
17/07/2028
GOVT. OF ODISHA (INDIA)

ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

Copy of the letter dated 12.10.2022 annexed as **Annexure-2**.

9. That thereafter the Government of Odisha vide their letter dated 02.11.2022 requested to amend the condition no. A(1), A(5) and A(7) of the final approval to allow the State Government to hand over the forest land to the user agency. The matter was further considered by the Advisory Committee (AC) in its meeting held on 07.11.2022 and based on the recommendation of the AC, the answering respondent vide letter dated 10.01.2023 amended the condition no. A(1), A(5) and A(7) of the final approval as under:

A(1). The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be intimated to and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval;

A(5). The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposit in the CAMPA account;

A (7). State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

Copy of the letter dated 10.01.2023 is annexed as **Annexure-3**.

Mahanti

Padhiary

NOTARY
M.M. HAQUE
EXPIRY DATE-
17/07/2028
GOVT. OF ODISHA (INDIA)

10. That, thereafter a request has been received from the User Agency intimating that the condition nos A(1), A(5) and A(7), are required to be compiled after handing over of the forest land to the user agency, however the said conditions are mentioned under the heading A of the final approval which reads as under:

"Conditions which need to be complied prior to handing over of forest land by the State Forest Department".

The matter was further deliberated in the Ministry and the answering respondent vide letter dated 13.03.2023 conveyed that the condition nos. A(1), A(5) and A(7), as amended vide letter dated 10.01.2023 along with the Condition nos. A(2) and A(4) which also pertain to submission and implementation of approved Wildlife Management Plan shall be considered as arrayed under part 'B' of the conditions of final approval dated 12.10.2022 instead of part 'A'. Further, the condition no A(6) shall be read as condition no. A(1) as amended vide letter dated 10.01.2023 under part B of the aforementioned final approval.

Copy of the letter dated 13.03.2023 is annexed as **Annexure-4**.

11. It is submitted that with respect to settlement of forest rights, the sub rule (7) of Rule 11 of the Van (Sanrakshan Evan Samvardhan) Rules, 2023 mandates the compliance of the same by the State Govt. /UT Administration wherein the following is provided:

"The State Government or Union territory Administration, as the case may be, after receiving the 'Final' approval of the Central Government under sub-section (1) of section 2 of the Adhiniyam, and after fulfilment and compliance of the provisions of all other Acts and rules made thereunder, as applicable including ensuring settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), shall issue order for diversion, assignment of lease or dereservation, as the case may be.

NOTARY
M.M. HAQUE
EXPIRY DATE-
17/07/2028
GOVT. OF ODISHA (INDIA)

Mahanti
Padhan

Copy of the Van (Sanrakshan Evan Samvardhan) Rules, 2023 is annexed as **Annexure-5**.

12. It is submitted that in compliance to the settlement of forest rights vis-a-vis Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, the State Government has submitted the FRA certificate issued by the Collector Angul vide letter No.1661 dated 13.09.2019 .

    Copy of the letter dated 13.09.2019 is annexed as **Annexure-6**.

13. It is respectfully submitted that this answering Ministry without prejudice reserves its right to file additional information till pendent-lite, if so required.

14. It is respectfully submitted that in view of the above mentioned facts, the replying Respondents humbly pray that the Hon'ble Tribunal may be pleased to pass such order as deemed fit in the interest of the Justice.

Padma Mahanti

DEPONENT

उप महानिरीक्षक (वे)/ Dy. Inspector General of Forest (Central)
भारत सरकार/ Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय/ Min. of Env Forest & CC
एकीकृत क्षेत्रीय कार्यालय/ Integrated Regional Office
भुवनेश्वर/ Bhubaneswar

VERIFICATION:-

I, the above-named Deponent, do hereby verify that the contents of the above counter affidavit are true and correct to my knowledge as per the records of the answering respondents. No part of it is false and nothing material has been concealed therefrom.

Verified at Bhubaneswar on this 19th day of, February 2025.

Padma Mahanti

DEPONENT

उपमहानिरीक्षक (वे)/ Dy. Inspector General of Forest (Central)
भारत सरकार/ Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय/ Min. of Env Forest & CC
एकीकृत क्षेत्रीय कार्यालय/ Integrated Regional Office
भुवनेश्वर/ Bhubaneswar

Identified by me
Subhrajyoti Lenka 19.02.25
Advocate Bhubaneswar

NOTARY
M.M. HAQUE
BHUBANESWAR
Regd. No.
ON-12-2018
EXPIRY DATE-
17/07/2028
GOVT. OF ODISHA (INDIA)

19/02/2025
M.M. HAQUE
NOTARY, BHUBANESWAR
Regd. No.- ON-12/2008

Annexure-1

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)
*****

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.
Dated: 28th July, 2021

To,

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - reg.

Sir,

I am directed to refer to the Government of Odisha's letter No. 10F(Con)123/19-229/F&E dated 04.01.2020 on the above subject seeking prior approval of the Central Government under Section 2 of the Forest (Conservation) Act, 1980 and letter no. FE-DIV-0026-2021-3133/F&E dated 11.02.2021 forwarding additional information as sought by the Ministry vide its letter of even number dated 14.10.2020 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section - 3 of the aforesaid Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby accords 'in-principle' approval under Section - 2 of the Forest (Conservation) Act, 1980 for non-forestry use of 783.275 ha of forest land consisting

of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) subject to fulfilment of the following conditions:

A. **Conditions which need to be complied prior to submission of compliance report for seeking Stage-II approval**

1. **Compensatory Afforestation (CA):**

i. The cost of CA at the prevailing wage rates as per CA scheme and the cost of survey, demarcation and erection of permanent pillars, if required on the CA land, shall be deposited in advance with the Forest Department by the user agency. The cost of CA should include maintenance for 10 years. The scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;

ii. The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.;

2. The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 through online portal of CAMPA account of the State Concerned;

3. Compensatory levies to be realized from the User Agency under the project shall be transferred/ deposited, through e-challan, into the account of CAMPA pertaining to the State concerned through **e-portal** (https://parivesh.nic.in/);

4. In consultation with the State Forest Department, following schemes/plans shall be prepared and after obtaining approval from competent authority, same will be submitted to the Ministry:

i. mitigative measures to minimize soil erosion and choking of stream, to be implemented within a period of three year of issue of Stage-II approval.

ii. For planting of adequate drought hardy plant species and sowing of seeds, in

the appropriate area within the mining lease to arrest soil erosion:

iii. For construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour

iv. To stabilize the overburden dumps by appropriate grading/ benching, which should also ensure angles of repose at any given place is less than 28^0; and

v. Top soil management plan.

6. A plan for plantation and SMC activities will be prepared to restock and rejuvenate the degraded forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease.

7. The User Agency shall prepare a list of existing village tanks and other water bodies with GPS co-ordinates located within five km from the mine lease boundary. This list is to be duly verified by the concerned Divisional Forest Officer. The User Agency shall regularly undertake desilting of these village tanks and other water bodies so as to mitigate the impact of siltation of such tanks/water bodies. A detailed approved plan for desilting of identified ponds and water bodies to be prepared in consultation with forest department and shall be submitted to MoEF & CC;

7. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;

8. State government shall submit a certificate that no plantation activities has been taken by the Forest department under any scheme/plan/programme in the land proposed for CA in last 10 years.

9. **Wildlife Management Plan:**

i. A Wildlife/Elephant Management Plan, at project cost, shall be prepared by the State Government in consultation with national level institute such as Wildlife Institute of India or Indian Institute of Science and the PCCF (Wildlife) of the State for the protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhedipada, Janiha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division alongwith adjoining contiguous forest areas. Comments of the Project Elephant Division of the MoEF&CC (copy enclosed) shall be

addressed in the said Plan and a copy of approved Plan shall be submitted to the Ministry.

ii. Cost of implementation of the Wildlife/Elephant Management Plan shall be apportioned among the coal mines as and when allotted in the areas.

iii. Cost of implementation of the provisions of the Wildlife Management Plan, on *pro rata* basis, shall be deposited into the account of CAMPA of the State;

9. State Government shall complete settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence, as prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 read with 05.07.2013, in support thereof; and

10. The compliance report shall be uploaded on **e-portal** (https:// parivesh.nic.in/).

B. **Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department and undertaking in this respect shall be submitted prior to Stage-II approval**

1. Legal status of the diverted forest land shall remain unchanged;

2. CA over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;

3. In addition to the proposed CA, non-forest area equivalent in size to the diverted forest area shall be made available and mutated in favour of the State Forest Department out of the area available immediately after the closure and rehabilitation of mines of M/s SCCL from 2027-28 (or earlier) onwards, as already intimated by M/s SCCL vide their letter no. CMD/PS/H/129 dt. 29.09.2020.

4. At the time of payment of the NPV at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;

5. Trees should be felled in phased manner as per the requirement in the

approved Mining Plan with prior permission of concerned DFO;

6. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under the supervision of the State Forest Department.

7. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and to the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Regional Officer of MoEF&CC may direct for suspension of mining activities till such time such reclamation is satisfactorily executed.

8. **Safety Zone Management:** Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:

i. User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the. State Forest Department;
ii. Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department;
iii. Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervisions of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF & CC with shape

files before Stage-II approval and afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department; and

9. The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms.

10. The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner;

11. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;

12. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;

13. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;

14. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and DGPS coordinates;

15. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;

16. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

17. No damage to the flora and fauna of the adjoining area shall be caused;

18. The User Agency shall submit the annual self -compliance report in respect of

the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

19. Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife; and

20. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

21. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

After receipt of compliance report on fulfilment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Yours faithfully,

Sd/-

(Sandeep Sharma)

Assistant Inspector General of Forests

Copy to:

1. The PCCF (HoFF), State Forest Department, Government of Odisha, Bhubaneswar
2. The Nodal Officer (FCA), O/o PCCF, State Forest Department, Government of Odisha, Bhubaneswar
3. The Regional Officer (Central), Integrated Regional Office of MoEF&CC at Bhubaneswar
4. User Agency

Annexure-2

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)
*****

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 12th October, 2022

To,

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada and Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - reg.

Sir,

I am directed to refer to the Government of Odisha's letter No. 10F(Con)123/19-229/F&E dated 04.01.2020 on the above subject seeking prior approval of the Central Government under section 2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee, constituted under section 3 of the said Act, 'in-principle' approval to the proposal under the Forest (Conservation) Act, 1980 was granted vide this Ministry's letter of even number dated 28th July, 2021 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter No. 21909/9F(MG)-380/2019 dated 18.12.2021, letter no. 5677/9F (MG) - 380/2019 dated 17.03.2022, letter no. FE-DIV-FLD-0026-2021-8586/FE&CC dated 07.05.2022, letter no. 9986/9F (MG)-380/2019 dated 13.05.2022, letter No. 13632/9F(MG)-380/2019 dated 12.07.2022 and letter no. 18977/9F (MG)-380/2019 dated 26.09.2022, final approval of Central Government under section 2 of the Forest (Conservation) Act, 1980 is hereby granted for the non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) subject to the fulfillment of the following conditions:

A. **Conditions which need to be complied prior to handing over of forest land by the State Forest Department**

1. The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be intimated to and concurred by the concerned IRO of the Ministry before actual breaking/non-forestry use of the forest land;
2. Wildlife/Elephant Management Plan, at project cost, shall be prepared, by the

State Government in consultation with national level institute such as Wildlife Institute of India, BNHS or Indian Institute of Science and the PCCF (Wildlife) of the State for the protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhendipada, Kaniha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division alongwith adjoining contiguous forest areas. Progress on the preparation of said Management Plan shall be submitted to the Integrated Regional Office of the Ministry on quarterly basis. A copy of approved Plan shall be submitted to the IRO and Ministry along with details of the corresponding funds deposited into the account of CAMPA;

3. The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before handing over the forest land to the user agency;
4. As per the provisions of the Guidelines dated 7.06.2022, the user agency has deposited 2% of total project cost towards the cost of implementation of the Wildlife Management Plan and 0.5% of the project cost towards the cost of implementation of Soil and Moisture Conservation Plan. Funds, already deposited by the user agency shall be used for the implementation Wildlife/Elephant Management Plan and Soil & Moisture Conservation Plan
5. The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposit in the CAMPA account prior to starting actual work in the Forest area;
6. The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be intimated to and concurred by the concerned IRO of the Ministry before actual breaking/non-forestry use of the forest land;
7. State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

B. **Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department**

1. Legal status of the diverted forest land shall remain unchanged.
2. **Compensatory Afforestation:**

i. The Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted i.e. 1566.55 ha shall be raised by the State Forest Department at the project cost;
ii. The compensatory afforestation scheme, as approved, shall be implemented by the State Forest Department. The CA will be maintained for 10 years and the CA scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;
iii. Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;

3. Following non-forest land, after its technical and biological reclamation shall be transferred and mutated in favour of the State Forest Department,

Telangana as per undertaking furnished by the user agency:

S. No.	Name of the project – NFL identified	District in Telengana State	Area (Ha)	Proposed year of mutation
1.	Javaharkhani oC-5 (External/Internal dump) of SCCL	Bhadradri-Kothagudem	212.19	2027-28
2.	Kakatiyakhani OC Sector-I (External Dump) of SCCL	Jayashankar-Bhupalpali	186.68	2027-28
3.	Ravindrakhani OCP (External Dump) of SCCL	Khammam	265.98	2027-28
4.	Jalagam Vengalla Rao OC (I&II Expansion) (External Dump) of SCCL	Khammam	129.78	2027-28
	Total		**794.63**	

4. Compliance of the condition no. (3) above, shall be intimated by the user agency to the Ministry and its Integrated Regional Office at Vijayawada and in the event of non-compliance, the Stage-II approval shall be revoked by the Central Government;
5. The State Government has realized the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 through online portal of CAMPA account of the State. NPV, if any, becomes due in future shall be realized in accordance with the relevant guidelines issued by the Ministry;
6. Compensatory levies, if any, realized in future under the extant project, shall be transferred/ deposited, through e-challan, in the account of CAMPA pertaining to the State through **e-portal** (*https://parivesh.nic.in/*);
7. Additional Soil and Moisture Conservation (SMC) measures recommended by the State over an area of 913 ha shall be implemented by the State Forest Department from the funds, @ 0.5% of the total project, already deposited by the user agency;
8. Following activities, as per approved plan / schemes, shall be undertaken in the lease area by the User Agency under the supervision of the State Forest Department:

i. Mitigative measures to minimize soil erosion and choking of streams/rivulets shall be implemented within a period of three year with effect from the issue of Stage-II clearance in accordance with the approved Plan in consultation with the State Forest Department;
ii. Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved scheme;
iii. Construction of check dams, retention /toe walls to arrest sliding down of the

excavated material along the contour in accordance with the approved scheme;

iv. Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angle of repose at any given place is less than 28°; and

v. No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.

8. User agency either itself or through the State Forest Department shall undertake gap planting and soil and moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease as per plan for plantation and SMC activities submitted along with compliance of Stage-I approval;

9. The User Agency shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per plan submitted along with the compliance of Stage-I approval, so as to mitigate the impact of project on such tanks/water bodies.

10. **Safety Zone Management:** Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:

i. User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing and deploying adequate number of watchers under the supervision of the State Forest Department;

ii. Boundary of the safety zone of the mining lease, adjacent to habitation/roads, should be properly fenced by the user agency;

iii. Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area; regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department;

iv. Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervision of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF&CC and the afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department; and

v. The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms;

11. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;

12. State Government shall ensure that under no circumstance, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

13. State Government shall ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, has been completed in accordance with the relevant guidelines prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated

03.08.2009 read with 05.07.2013;

14. At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
15. Trees should be felled in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO;
16. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
17. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report (by 31st March each year) on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concerned Addl. Principle Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities area satisfactorily executed;
18. The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them, in a timely manner, to a condition which is fit for growth of fodder, flora, fauna, etc.;
19. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;
20. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
21. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
22. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates;
23. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;
24. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
25. No damage to the flora and fauna of the adjoining area shall be caused;
26. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by 31st March every year regularly;

27. Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife;
28. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project; and
29. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

Yours faithfully,

Singh PK 12/X/22

(Preetpal Singh)
Dy. Inspector General of Forests

Copy to:

1. Principal Secretary (Forests), Government of Telangana, Hyderabad with a request to accept the non-forest land of 794.63 ha, transferred and muted in favour of State Forest Department from 2027-28 onwards to provided against the diversion being considered under extant approval.
2. The PCCF (HoFF), Forest Department, Government of Odisha, Bhubaneswar
3. The PCCF & Nodal Officer (FCA), O/o PCCF, Forest Department, Government of Odisha, Bhubaneswar
4. The PCCF & Nodal Officer (FCA), O/o PCCF, Forest Department, Government of Telangana, Hyderabad
5. The Regional Officer (Central), Integrated Regional Office of MoEF&CC at Bhubaneswar
6. The Regional Officer, Integrated Regional Office of MoEF&CC at Hyderabad for monitoring and ensuring the compliance of condition no. B(3) and (B4) as per undertaking submitted by the user agency.
7. User Agency
8. Monitoring Cell, FC Division, MoEF&CC, New Delhi
9. Guard File

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)
*****

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 10th Janurary 2023

To,

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - Modification in the conditions regarding .

Sir,

I am directed to refer to the Government of Odisha's letter No. FE-DIV-0026-2021-19519/FE&CC dated 02.11.2022 on the above mentioned subject requesting to amend certain conditions of the Stage-II approval dated 12.10.2022 to allow the State Government to hand over the forest land to the user agency and to say that the matter was considered by the Forest Advisory Committee (FAC) in the meeting held on 07.11.2022. The detailed minutes of the said FAC meeting can be seen at *www.parivesh.nic.in*.

Based on the recommendation of the FAC and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby conveys the amendment in condition no. A(1), A(5) and A(7) of the Stage-II approval 12.10.2022 as under:

a. A(1): The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval;
b. A(5): The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposited in the CAMPA account;

c. A (7): State Government shall ensure that under no circumstances, the implementation of mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

This issue with the approval of Competent Authority of the Ministry.

Signed by Charan Jeet Singh
Date: 10-01-2023 10:39:56

Yours faithfully
Sd/-
(Charan Jeet Singh)
Scientist 'D'

Copy to:

1. The PCCF, All States/ Union Territories Administration.
2. The Regional Officer, All Integrated Regional Office of MoEF&CC
3. The Nodal Officer, O/o the PCCF, All States/ Union Territories Administration.
4. User Agency
5. Monitoring Cell of FC Division, MoEF&CC, New Delhi
6. Guard file

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)
*****

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 13th March, 2023

To

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) (Shifting of conditions from Category A to B) - reg.

Madam/Sir,

I am directed to refer to this Ministry's letter dated 12.10.2022 conveying the Stage-II approval in case of subject cited proposal and letter dated 10.01.2023 vide which modification in condition no. A(1), A(5) and A(7) of aforementioned Stage-II approval was conveyed to the State Government.

In this regard, a request has been received from the User Agency intimating that the condition nos A(1), A(5) and A(7), are required to be complied after handing over of the forest land to the user agency, however the said conditions are mentioned under the heading A of the Stage-II approval which reads as under:

"Conditions which need to be complied prior to handing over offorest land by the State Forest Department".

Further it has been observed that the Condition no. A(1) and A(6) as given in the Stage-II approval dated 12.10.2022 are same. The condition no A(1) was modified vide letter dated 10.01.2023, however the condition A(6) remained as such.

Keeping above in view the matter has been examined in the Ministry and it has been decided that the condition nos. A(1), A(5) and A(7), as amended vide letter dated 10.01.2023 along with the Condition nos A(2) and A(4) which also pertain to submission and implementation of approved Wildlife Management Plan shall be considered as arrayed under part 'B' of the conditions of Stage-II approval dated 12.10.2022 instead of part 'A' . Further, the condition no A(6) shall be read as condition no. A(1) as amended vide letter dated 10.01.2023 under part B of the aforementioned Stage-II approval.

Yours faithfully

Signed by Suneet Bhardwaj
Date: 13-03-2023 08:14:52
Reason: Approved

Sd/-
(Suneet Bhardwaj)
Assistant Inspector General of Forests

Copy to:

1. PCCF, (HoFF), Government of Odisha, Bhubaneshwar.
2. Regional Officer, ntegrated Regional Office of MoEF&CC at Bhubaneshwar.
3. APCCF cum Nodal Officer, Government of Odisha, Bhubaneshwar.
4. User Agency.
5. Monitoring Cell of FC Division, MoEF&CC, New Delhi.
6. Guard file.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-30112023-250333
CG-DL-E-30112023-250333

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 686] नई दिल्ली, बुधवार, नवम्बर 29, 2023/अग्रहायण 8, 1945
No. 686] NEW DELHI, WEDNESDAY, NOVEMBER 29, 2023/AGRAHAYANA 8, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 29 नवम्बर, 2023

सा.का.नि.869(अ)—केन्द्रीय सरकार, वन (संरक्षण एवं संवर्धन) अधिनियम 1980 (1980 का 69) की धारा 4 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और वन (संरक्षण) नियम, 2022, को, उन बातों के सिवाय जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, अधिक्रांत करते हुए, निम्नलिखित नियम बनाती है, अर्थात्:-

1. संक्षिप्त नाम, विस्तार और प्रारंभ (1) इन नियमों का संक्षिप्त नाम वन (संरक्षण एवं संवर्धन) नियम, 2023 है।

(2) ये 1 दिसम्बर, 2023 से प्रवृत्त होंगे।

2. परिभाषाएं- (1) इन नियमों में, जब तक संदर्भ से अन्यथा अपेक्षित न हों,-

(क) ''प्रत्यायित प्रतिपूरक वनीकरण'' से अधिनियम की धारा 2 की उप-धारा (1) के अधीन पूर्व अनुमोदन प्राप्त करने के लिए प्रयोग की जाने वाली सक्रिय वनीकरण की एक प्रणाली अभिप्रेत है;

(ख) ''अधिनियम'' से वन (संरक्षण एवं संवर्धन) अधिनियम,1980 (1980 का 69) अभिप्रेत है;

(ग) ''परामर्शदात्री समिति'' से अधिनियम की धारा 3 के अधीन गठित परामर्शदात्री समिति अभिप्रेत है;

(घ) ''प्रतिपूरक वनीकरण'' से अधिनियम के अधीन वनेतर प्रयोजन के लिए वन भूमि के अपवर्तन की एवज में किया गया वनीकरण अभिप्रेत है;

(ड़) ''प्रतिपूरक उद्ग्रहण'' में प्रतिपूरक वनीकरण निधि अधिनियम, 2016 (2016 का 38) की धारा 4 की उप-धारा 3 के खंड (iii) और खंड (iv) में विनिर्दिष्ट सभी धनराशियां और निधियां सम्मिलित हैं;

(च) ''वन संरक्षक'' से वन संरक्षक, मुख्य वन संरक्षक, क्षेत्रीय मुख्य वन संरक्षक या वन भूमि पर अधिकारिकता, जिसके लिए केन्द्रीय सरकार का पूर्व अनुमोदन अपेक्षित है, रखने वाले अधिकारी द्वारा वन सर्कल का कार्यभार ग्रहण करने के लिए राज्य सरकार या संघ राज्य क्षेत्र प्रक्षाशन द्वारा नियुक्त वन संरक्षक के समकक्ष अधिकारी अभिप्रेत है;

(छ) ''उप-वन महानिदेशक (केन्द्रीय)'' से केन्द्रीय सरकार द्वारा नियुक्त क्षेत्रीय कार्यालय का प्रमुख अभिप्रेत है।

(ज) ''अनारक्षण'' से वन के रूप में कानूनी रूप से या अन्यथा मान्यताप्राप्त की गई भूमि की विधिक प्रास्थिति को भूमि के किसी अन्य प्रवर्ग में परिवर्तित करने के लिए राज्य सरकार या संघ राज्यक्षेत्र प्रशासन और उसके किसी प्राधिकरण द्वारा जारी किया गया कोई आदेश अभिप्रेत है;

(झ) ''अपयोजन'' से किसी वन भूमि के उपयोग को वनेतर प्रयोजन या किसी वन भूमि के पट्टे को वनेतर प्रयोजन हेतु समनुदेशन के लिए राज्य सरकार या संघ राज्यक्षेत्र प्रशासन या उसके किसी भी प्राधिकरण द्वारा जारी किया गया कोई आदेश अभिप्रेत है;

(ञ) ''जिला कलेक्टर'' उस वन भूमि, जिसके लिए अधिनियम के अधीन केन्द्रीय सरकार का पूर्व अनुमोदन अपेक्षित है, पर अधिकारिकता रखने वाले राजस्व जिले के प्रशासन का प्रभार धारण करने के लिए उप-आयुक्त सम्मिलित हैं।

(ट) ''प्रभागीय वन अधिकारी'' से राज्य सरकार या संघ राज्यक्षेत्र प्रशासन द्वारा नियुक्त प्रभागीय वन अधिकारी, उप-वन संरक्षक या प्रभागीय वन अधिकारी या उप-वन संरक्षक के समकक्ष कोई अधिकारी अभिप्रेत है, जिसे उस वन भूमि, जिसके लिए अधिनियम के अधीन केन्द्रीय सरकार का पूर्व अनुमोदन अपेक्षित है, पर अधिकारिकता रखने वाले वन प्रभाग का प्रभार धारण करने के लिए नियुक्त किया गया है;

(ठ) ''भूमि बैंक'' से अधिनियम के अधीन अपयोजन के लिए प्रस्तावित या अपयोजित वन भूमि की एवज में प्रतिपूरक वनीकरण किए जाने के लिए राज्य सरकार और संघ राज्यक्षेत्र प्रशासन द्वारा यथास्थिति भूमि को अभिज्ञात या चिन्हित करना अभिप्रेत है;

(ड) ''संरेखीय परियोजना'' से ऐसी परियोजनाएं अभिप्रेत हैं जिनमें सड़कों, पाइप लाइनों, रेलवे, पारेषण लाइनों, गारे की पाइपलाइन, प्रहवणी बेल्ट आदि के प्रयोजन के लिए वन भूमि का संरेखीय अपयोजन सम्मिलित है;

(ढ) ''राष्ट्रीय कार्य-योजना कोड'' से कार्य योजनाएं तैयार करने के लिए केन्द्रीय सरकार द्वारा तैयार किया गया कोड अभिप्रेत है;

(ण) ''नोडल अधिकारी'' से इस अधिनियम और उसके अधीन बनाए गए नियमों को क्रियान्वित करने और वन संरक्षण के मामलों पर कार्रवाई करने वाला और केन्द्रीय सरकार से इस मामले में पत्राचार करने के प्रयोजन के लिए, यदि विभाग में मुख्य वन संरक्षक या उससे ऊपर का पद नहीं हो यथास्थिति राज्य सरकार या संघ राज्यक्षेत्र प्रशासन द्वारा प्राधिकृत ऐसा अधिकारी अभिप्रेत है, जो मुख्य वन संरक्षक से नीचे के पद का न हो, या संबंधित संघ राज्यक्षेत्र के वन विभाग में ज्येष्ठतम अधिकारी हो;

(त) ''परियोजना जांच समिति'' से नियम 8 के अधीन गठित परियोजना जांच समिति अभिप्रेत है;

'क्षेत्रीय सशक्त समिति'' से नियम 6 के उप नियम (1) के अधीन गठित की गई क्षेत्रीय सशक्त समिति अभिप्रेत है;

(थ) ''क्षेत्रीय कार्यालय'' से केन्द्रीय सरकार द्वारा स्थापित, और नियंत्रित क्षेत्रीय कार्यालय अभिप्रेत है;

(द) ''सर्वेक्षण'' से किसी परियोजना के आरंभ से पूर्व किया गया कोई कार्यकालाप या वन भूमि में वास्तविक खनन कार्य करने से पूर्व खनिज भंडारों कि खोज, अवस्थिति या भंडार जिसके अंतर्गत कोयला, पेट्रोलियम तथा प्राकृतिक गैस भी है को साबित करने के संयोजन के लिए किये गए कार्यकालाप जिसके अंतर्गत सर्वेक्षण, अन्वेषण, पूर्वेक्षण सहित ड्रिल करना भी शामिल है, अभिप्रेत है;

(ध) "प्रौद्योगिक उपकरण" से अधिनियम के अधीन पूर्व स्वीकृति की आवश्यकता वाले प्रस्ताव के संबंध में निर्णय लेने को सुगम बनाने के लिए 'निर्णय समर्थन तंत्र' (डीएसएस) जैसे भगौलीक सूचना प्रणाली आधारित डिजिटल उपकरणों से अभिप्रेत है।

(न) ''प्रयोक्ता अधिकरण'' से अभिप्राय अधिनियम की धारा 1 के अधीन प्रस्ताव प्रस्तुत करने वाले किसी व्यक्ति, संगठन या कानूनी इकाई या कंपनी या केन्द्रीय या राज्य सरकार या संघ राज्य क्षेत्र प्रशासन के विभाग है;

(प) "कार्य की अनुमति" से ब्लैक टॉपिंग, कंक्रीट बिछाने, रेलवे ट्रैक बिछाने, ट्रांसमिशन लाइनों को चार्ज करने आदि के अतिरिक्त प्रारंभिक परियोजना कार्य आरंभ करने के लिए संसाधन जुटाने हेतु अंतिम अनुमोदन देने के पूर्व रैखिक परियोजनाओं को दी गई या 'सैधांतिक' अनुमोदन में यथा-निर्दिष्ट अनुमति से अभिप्रेत है;

(फ) ''कार्य योजना'' से समय-समय पर केन्द्रीय सरकार द्वारा प्रकाशित की गई राष्ट्रीय कार्य योजना कोड के उपबंधों के अनुसार तैयार किया गया दस्तावेज और जिसमें किसी विनिर्दिष्ट अवधि के लिए विशिष्ट वन प्रभाग के वनों के वैज्ञानिक प्रबंधन करने के लिए निर्धारित निर्देश सम्मिलित हैं, अभिप्रेत है।

(2) इसमें प्रयुक्त शब्दों और अभिव्यक्तियों और जिन्हें इन नियमों में परिभाषित नहीं किया गया है किंतु अधिनियम में परिभाषित किया गया है, का वही अर्थ होगा जैसा कि अधिनियम में क्रमश: उन्हें दिया गया है।

3. परामर्शदात्री समिति का गठन—(1) केन्द्रीय सरकार, आदेश द्वारा, नियम 10 के उपनियम (5) के उप खंड (ख) के अधीन निर्दिष्ट प्रस्तावों के संबंध में धारा 2 की उप-धारा (1) के अधीन अनुमोदन प्रदान करने के लिए और वनों के संरक्षण से संबंधित कोई मामला जिसे केन्द्रीय सरकार द्वारा परामर्शदात्री समिति को निर्दिष्ट किया गया है, के संबंध में केन्द्रीय सरकार को परामर्श देने के लिए एक परामर्शदात्री समिति का गठन कर सकती है:-

(2) परामर्शदात्री समिति में निम्नलिखित सदस्य सम्मिलित होंगे, अर्थात :-

(क) वन महानिदेशक, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय - अध्यक्ष;

(ख) अपर वन महानिदेशक, जो पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में वन संरक्षण से संबंधित कार्य देख रहे हैं - सदस्य;

(ग) अपर वन महानिदेशक, जो पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में वन्यजीव से संबंधित कार्य देख रहे हैं - सदस्य;

(घ) अपर आयुक्त (मृदा संरक्षण), कृषि एवं किसान कल्याण मंत्रालय - सदस्य;

(ङ) पारिस्थितिकी, इंजीनियरिंग और आर्थिक विकास अर्थशास्त्र क्षेत्रों से प्रत्येक का प्रतिनिधित्व करने वाले केन्द्रीय सरकार द्वारा नामनिर्दिष्ट किए जाने वाले तीन गैर शासकीय विशेषज्ञ - गैर-सरकारी सदस्य;

(च) वन संरक्षण और उसके अधिनियम के संबंध में कार्रवाई कर रहे वन महानिरीक्षक - सदस्य-सचिव

(3) अध्यक्ष, परामर्शदात्री समिति की बैठक में किसी भी डोमेन विशेषज्ञ को विशेष आमंत्रित व्यक्ति के रूप में सहयोजित कर सकते हैं।

(4) अध्यक्ष, परामर्शदात्री समिति की बैठक की अध्यक्षता करेंगे और उनकी अनुपस्थिति में अपर वन महानिदेशक, जो पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में वन संरक्षण से संबंधित कार्य देख रहे बैठक की अध्यक्षता करेंगे।

4. परामर्शदात्री समिति के गैर शासकीय सदस्यों के लिए निबंधन और शर्तें :—

(1) गैर-शासकीय सदस्य के अपने कार्यकाल की अवधि अपने नामनिर्देशन की तारीख से दो वर्ष तक होगी या जैसी केन्द्रीय सरकार द्वारा निर्दिष्ट की गई है;

(2) एक गैर- शासकीय सदस्य का यदि विकृत चित्त या दिवालिया या किसी अपराध, जिसमें नैतिक अधमता अन्तर्वलित है, में दोष सिद्ध होने की दशा में उसकी सदस्यता समाप्त हो जाएगी;

(3) यदि कोई गैर-शासकीय सदस्य बिना पर्याप्त कारणों से परामर्शदात्री समिति की लगातार तीन बैठकों में उपस्थित होने में असफल राहत है ता तो उसकी सदस्यता समाप्त हो जाएगी;

(4) खंड (2) और (3) में बताए गए कारणों के द्वारा यदि कोई रिक्ति होती है तो उसे केन्द्रीय सरकार द्वारा दो वर्ष की शेष अवधि के लिए भर लिया जाएगा;

(5) परामर्शदात्री समिति के गैर-शासकीय सदस्य उस यात्रा भत्ता और दैनिक भत्ता के हकदार होगा जो समूह 'क' के पद धारण करने वाले भारत सरकार के किसी अधिकारी को ग्राहय होगा ;

(6) परंतु जहां संसद के सदस्य या राज्य विधान सभा के सदस्य को परामर्शदात्री समिति के सदस्य के रूप में नियुक्त किया गया है, वहां वह यथास्थिति संसद सदस्यों के वेतन, भत्ते और पेंशन अधिनियम 1954 (1954 का 30) या संबंधित राज्य विधान सभा के सदस्यों से संबंधित विधि के संबंधित उपबंधों के अनुसार, यात्रा भत्ता और दैनिक भत्तों के लिए हकदार होगा।

5. परामर्शदात्री समिति के कार्यों का संचालन:—

(1) परामर्शदात्री समिति का अध्यक्ष जब कभी आवश्यक समझे, परामर्शदात्री समिति की बैठक माह में कम से कम एक बार बुला सकता है।

(2) परामर्शदात्री समिति की बैठक सामान्यता नई दिल्ली में होगी सिवाय इसके कि जब अध्यक्ष प्रस्तावित भूमि का निरीक्षण करना आवश्यक समझे तो वह उस स्थान पर बैठक आयोजित करने का निदेश दे सकता है जहां से प्रस्ताव का निरीक्षण किया जा सकता है।

(3) परामर्शदात्री समिति की बैठक की गणपूर्ति (कोरम) अध्यक्ष सहित पांच होगी।

(4) सदस्य सचिव बैठक की कार्य-सूची तैयार करेंगे और केन्द्रीय सरकार द्वारा परामर्शदात्री समिति को निर्दिष्ट प्रस्तावों और विषयों को प्रस्तुत करेंगे।

(5) परामर्शदात्री समिति अपनी बैठक में प्रस्ताव या विषयों की जांच करेगी और, तत्काल मामलों में, अध्यक्ष उस प्रस्ताव या विषय को सदस्यों को उनके विचारार्थ प्रेषित करने का निदेश दे सकता है, जो निर्धारित समय के भीतर समिति को उपलब्ध कराया जाएगा।

(6) प्रयोक्ता अधिकरण को ऐसी अवधि के लिए परामर्शदात्री समिति की बैठक में उपस्थित होने के लिए अनुज्ञात किया जा सकता है जो उनसे संबंधित किसी सूचना को प्रदान करने या किसी मुद्दे को स्पष्ट करने के लिए आवश्यक हो।

(7) प्रस्ताव या विषयों की जांच के पश्चात्, परामर्शदात्री समिति केन्द्रीय सरकार को अपनी सिफारिश/परामर्श देगी।

6. क्षेत्रीय सशक्त समिति का गठन - (1) केन्द्रीय सरकार, नियम 10 के उपनियम (3) के खंड (ख) के अधीन निर्दिष्ट प्रस्तावों की जांच करने तथा धारा 2 की उप-धारा (1) के अधीन प्रस्तावों को अनुमोदन प्रदान करने या अस्वीकार करने के लिए प्रत्येक क्षेत्रीय कार्यालय में आदेश द्वारा एक क्षेत्रीय सशक्त समिति का गठन कर सकेगी।

(2) प्रत्येक क्षेत्रीय कार्यालय में क्षेत्रीय सशक्त समिति में निम्नलिखित व्यक्ति सम्मिलित होंगे, अर्थात् :-

(क) उप वन महानिदेशक (केन्द्रीय) या केन्द्रीय सरकार द्वारा नामनिर्दिष्ट कोई अधिकारी - अध्यक्ष;

(ख) ख्याति प्राप्त व्यक्तियों में से, जो वानिकी और सहायक विषयों के क्षेत्र में विशेषज्ञ है, तीन गैर- शासकीय सदस्य - सदस्य;

(ग) क्षेत्रीय कार्यालय में वन संरक्षक और उप वन संरक्षक रैंक के अधिकारियों में से ज्येष्ठतम अधिकारी - सदस्य सचिव

(3) क्षेत्रीय सशक्त समिति का अध्यक्ष बैठक के लिए विशेष आमंत्रितों के रूप में डोमेन विशेषज्ञों को सहयोजित कर सकता है

(4) राज्य या संघ राज्यक्षेत्र प्रशासन के वन विभाग और राजस्व विभाग से एक-एक प्रतिनिधि, जो भारत सरकार के निदेशक के पद से नीचे का न हो, को क्षेत्रीय सशक्त समिति द्वारा प्रस्तावों की जांच के लिए विशेष आमंत्रित के रूप में बैठक में भाग लेने के लिए आमंत्रित किया जाएगा।

(5) क्षेत्रीय सशक्त समिति के गैर-शासकीय सदस्यों के निबंधन और शर्तें :—

(1) एक गैर-शासकीय सदस्य उसके नामनिर्देशन की तारीख से दो वर्ष की अवधि के लिए पद धारण करेगा;

(2) एक गैर-शासकीय सदस्य को यदि विकृत चित्त, दिवालिया या एक ऐसे अपराध के लिए दोषी पाया गया हो, जिसमें नैतिक अधमता अंतर्विलित है, की स्थिति में उसकी सदस्यता समाप्त हो जाएगी;

(3) यदि कोई गैर- शासकीय सदस्य बिना पर्याप्त कारणों से समिति की लगातार तीन बैठकों में उपस्थित होने में असफल राहत है तो उसकी सदस्यता समाप्त हो जाएगी;

(4) उप नियम (2) और (3) में वर्णित किसी कारण के फलस्वरूप यदि क्षेत्रीय सशक्त समिति में सदस्य की कोई रिक्ति होती है तो उसे केंद्रीय सरकार उस सदस्य की शेष अवधि के लिए भर लिया जाएगा, जिसके स्थान पर रिक्ति हुई है;

(5) क्षेत्रीय सशक्त समिति के गैर-सरकारी सदस्य यात्रा भत्ता और दैनिक भत्ते के हकदार होंगे जो समान वेतनमान वाले समूह 'क' पद धारण करने वाले भारत सरकार के एक अधिकारी के लिए ग्राहय है ;

(6) परंतु जहां संसद के सदस्य या राज्य विधान सभा के सदस्य क्षेत्रीय सशक्त समिति के सदस्य के रूप में नियुक्त किया गया है, वहां वह यथास्थिति संसद सदस्यों के वेतन, भत्ते और पेंशन अधिनियम 1954 (1954 का 30) या संबंधित राज्य विधान सभा के सदस्यों से संबंधित विधि के संबंधित उपबंधों के अनुसार, यात्रा भत्ता और दैनिक भत्तों के लिए हकदार होगा।

7. क्षेत्रीय सशक्त समिति के कार्यों का संचालन:—सलाहकार समिति अपना कार्य निम्नानुसार संचालित करेगी, अर्थात्:-

(1) क्षेत्रीय सशक्त समिति का अध्यक्ष जब कभी आवश्यक समझे, समिति की बैठक आयोजित कर सकता हैं, जो माह में एक बार से कम नहीं हो;

(2) क्षेत्रीय सशक्त समिति की बैठक क्षेत्रीय कार्यालय के मुख्यालय में आयोजित की जाएगी:

परंतु क्षेत्रीय सशक्त समिति के अध्यक्ष जहां इस बात से संतुष्ट हो कि ऐसी वन भूमि के स्थान का जिनका वनेत्तर प्रयोजनों के लिए प्रयोग किया प्रस्तावित है, का निरीक्षण आवश्यक या निर्दिष्ट प्रस्ताव के संबंध में विचार शीघ्रता से किया जाना आवश्यक या समीचीन है तो स्थल के ऐसे निरीक्षण के लिए यह क्षेत्रीय सशक्त समिति की बैठक क्षेत्रीय कार्यालय के मुख्यालय में न करके अन्य स्थान पर करने के निदेश दे सकते हैं;

(3) अध्यक्ष क्षेत्रीय सशक्त समिति की बैठक की अध्यक्षता करेगा और उसकी अनुपस्थिति में, अन्य क्षेत्रीय कार्यालय का प्रभार संभालने वाला उप वन महानिदेशक या अधिनियम से संबंधित मामलों पर कार्य करने वाला वन महानिरीक्षक, जैसा कि केन्द्रीय सरकार द्वारा प्राधिकृत किया जाए, क्षेत्रीय सशक्त समिति की बैठक की अध्यक्षता कर सकता है।

(4) क्षेत्रीय सशक्त समिति को सलाह या विनिश्चय के लिए निर्दिष्ट प्रत्येक प्रस्ताव पर क्षेत्रीय सशक्त समिति की बैठक में विचार किया जाएगा।

परंतु शीघ्रता वाले मामलों में, क्षेत्रीय सशक्त समिति का अध्यक्ष निदेश दे सकेगा कि दस्तावेजों को परिचालित किया जाए और क्षेत्रीय सशक्त समिति के सदस्यों को अनुबद्ध समय के भीतर उनकी राय के लिए भेजा जाए।

(5) क्षेत्रीय सशक्त समिति की बैठक में गणपूर्ति (कोरम) तीन होगी;

(6) प्रयोक्ता अभिकरण को बैठक के दौरान ऐसी अवधि के लिए उपस्थित रहने के लिए अनुज्ञात किया जा सकेगा जो इससे संबंधित किसी सूचना को प्रदान करने या किसी मुद्दे को स्पष्ट करने के लिए आवश्यक हो।

(7) सदस्य सचिव बैठक की कार्यसूची तैयार करेंगे और अधिनियम से जुड़े प्रस्तावों और विषयों को समिति के समक्ष प्रस्तुत करेंगे तत्पश्चात उचित सिफारिशें तथा निर्णय लिए जा सकें।

8. परियोजना जांच समिति का गठन:—(1) राज्य सरकार और संघ राज्यक्षेत्र प्रशासन, एक आदेश द्वारा, अधिनियम की धारा 2 की उप-धारा (1) के खंड (i), खंड (ii) या खंड (iii) के अधीन प्रस्तुत प्रस्ताव की पूर्णता की जांच करने के लिए एक परियोजना जांच समिति का गठन कर सकते हैं।

(2) परियोजना जांच समिति में निम्नलिखित व्यक्ति सम्मिलित होंगे, अर्थात्: -

(क) नोडल अधिकारी- अध्यक्ष;

(ख) संबंधित मुख्य वन संरक्षक/वनसंरक्षक - सदस्य;

(ग) संबंधित प्रभागीय वन अधिकारी - सदस्य;

(घ) संबंधित जिला क्लेक्टर और उनके प्रतिनिधि, (डिप्टी कलेक्टर के पद से नीचे का नहीं) - सदस्य;

(ङ) नोडल अधिकारी के कार्यालय में प्रभागीय वन अधिकारी - सदस्य - सचिव

(3) परियोजना जांच समिति की बैठक प्रत्येक मास में कम से कम दो बार होगी, और परियोजना जांच समिति की बैठक की गणपूर्ति तीन होगी।

(4) परियोजना जांच समिति, प्रस्तावों की जांच के पश्चात, यथास्थिति राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को सिफारिश करेगी।

9. केन्द्रीय सरकार के पूर्व अनुमोदन के लिये प्रस्ताव:—(1) केन्द्रीय सरकार अपना अनुमोदन दो चरणों में दिया करेगी, अर्थात (i) 'सैद्धांतिक' अनुमोदन; और (ii) 'अंतिम' अनुमोदन।

(2) प्रयोक्ता अभिकरण राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को अधिनियम की धारा 2 की उपधारा (1) के अधीन वन भूमि के अनारक्षण, वनेतर प्रयोजनों के लिए वन भूमि के उपयोग या पट्टे के लिए केन्द्रीय सरकार के वेब पोर्टल के माध्यम से ऑनलाइन समनुदेशन केन्द्रीय सरकार के अनुमोदन हेतु आवेदन प्रस्तुत करेगी।

(3) प्रयोक्ता अभिकरण द्वारा प्रस्तुत किये जाने वाले प्रस्ताव के लिए एक प्रस्ताव पहचान संख्या को ऑनलाइन 'जेनरेट' किया जाएगा और उक्त पहचान संख्या का उपयोग भविष्य के सभी संदर्भों के लिए किया जाएगा।

(4) प्रस्ताव की एक प्रति, राज्य सरकार या संघ राज्य क्षेत्र प्रशासन के संबंधित वनमंडल अधिकारी, जिला कलेक्टर, वन संरक्षक, मुख्य वन संरक्षक और नोडल अधिकारी को भी साथ-साथ अग्रेषित की जाएगी और उनमें से प्रत्येक प्रस्ताव के प्रलेखन की पूर्णता की प्रारंभिक जांच स्वतंत्र रूप से करेगा।

(5) परियोजना जांच समिति राज्य सरकार या संघ राज्यक्षेत्र प्रशासन से प्राप्त पांच हेक्टेयर या उससे कम की वन भूमि वाले प्रस्तावों के सिवाय, जांच करेगी कि प्रस्ताव सभी तरह से पूर्ण है और प्रस्तावित कार्यकलाप किसी प्रतिबंधित क्षेत्र या प्रवर्ग में नहीं है।

(6) परियोजना जांच समिति, स्पष्टीकरण या अतिरिक्त दस्तावेज, यदि कोई हो, के लिए प्रयोक्ता अभिकरण को बुला सकती है।

(7) परियोजना जांच समिति प्रस्ताव की पूर्णता और शुद्धता के लिए जांच करेगी और यह सुनिश्चित करेगी कि प्रस्ताव में कमियां, यदि कोई हों, तो उसकी पहचान की जाए और सदस्य-सचिव इस संबंध में प्रयोक्ता अभिकरण को सूचित करेगा।

(8) प्रयोक्ता अभिकरण को लौटाए गए प्रस्तावों को नब्बे दिनों की अवधि के भीतर उपरोक्त उप नियम (7) के अधीन अभिज्ञात कमी को दूर करने के पश्चात फिर से प्रस्तुत किया जा सकेगा, ऐसा न हो पाने पर प्रस्ताव को सूची से हटा दिया जाएगा।

(9) यदि प्रयोक्ता अभिकरण दिए गए समय के भीतर जानकारी प्रस्तुत करती है, तो परियोजना जांच समिति द्वारा प्रस्ताव की फिर से जांच की जाएगी और यदि प्रस्ताव सभी दृष्टि से पूरा नहीं पाया जाता है, तो कारणो को लेखबद्ध कर उसे सूची से हटा दिया जाएगा:

परंतु यह कि परियोजना जांच समिति द्वारा प्रस्ताव को सूची से हटाने के पश्चात, प्रयोक्ता अभिकरण, कमियों को संबोधित करने के बाद, उपरोक्त उपनियम (2) के अधीन उत्पन्न उसी प्रस्ताव पहचान संख्या का उपयोग करके केवल एक बार प्रस्ताव को फिर से सूचीबद्ध कर सकती है, जो फिर उपरोक्त उपनियम (5) से (2) में दी गई प्रक्रिया के अनुसार परियोजना जांच समिति द्वारा जांच की जाएगी और यदि प्रस्ताव अभी भी अपूर्ण पाया जाता है, तो इसे अस्वीकार किया जाएगा और इसका पोर्टल से स्थायी रूप से लोप किया जाएगा।

(10) परियोजना पहचान संख्या के साथ पूर्ण प्रस्ताव संबंधित प्रभागीय वन अधिकारियों, जिला कलेक्टरों, वन संरक्षक या मुख्य वन संरक्षक को क्षेत्र सत्यापन के लिए अग्रेषित किया जाएगा।

(11) जहां प्रस्ताव में सम्मिलित वन भूमि या उसका कोई भाग वन विभाग के प्रबंधन नियंत्रण के अधीन नहीं है, वहां जिला कलेक्टर राजस्व विभाग और वन विभाग के अधिकारियों द्वारा संयुक्त सत्यापन के माध्यम से ऑनलाइन प्रमाणीकृत प्रस्ताव में प्रमाणित सम्मिलित वन भूमि की भूमि अनुसूची और नक्शा प्राप्त करेंगे।

(12) इसके अतिरिक्त, संबंधित प्रभागीय वन अधिकारी द्वारा क्षेत्र में सत्यापित प्रत्येक प्रस्ताव, जिसमें 40 हेक्टेयर से अधिक वन भूमि सम्मिलित है तो उसे संबंधित वन संरक्षक द्वारा और यदि प्रस्ताव में सौ हेक्टेयर से अधिक वन भूमि; सम्मिलित है तो नोडल अधिकारी द्वारा क्षेत्रीय निरीक्षण किया जाएगा।

(13) पांच हेक्टेयर या उससे कम की वन भूमि वाले प्रस्तावों के सिवाय, उप नियम (8) या (9) के अधीन पूर्ण प्रस्ताव प्रस्तुत करने से, इन नियमों से संलग्न अनुसूची-1 में विनिर्दिष्ट अवधि के भीतर परियोजना जांच समिति के विचार के लिए प्रस्तुत किया जाएगा और परियोजना जांच समिति प्रयोक्ता अभिकरण द्वारा अंगीकृत किए जाने वाले उपशमन उपायों के साथ राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को इसकी सिफारिश करने के प्रयोजन से प्रस्ताव की व्यवहार्यता की जांच करेगी:

परंतु, परियोजना जांच समिति, वन भूमि की आवश्यकता को कम करने या वन और वन्यजीवों, पर प्रतिकूल प्रभाव को कम करने, प्रस्तावित प्रतिपूरक वनीकरण भूमि में परिवर्तन या परियोजना के प्रतिकूल प्रभाव को कम करने के लिए प्रयोक्ता अभिकरण द्वारा अंगीकार किए गए जाने वाले प्रस्तावित उपायों में परिवर्तन, जैसे कारणों से अपयोजन के लिए प्रस्तावित वन भूमि में परिवर्तन के संदर्भ में प्रयोक्ता अभिकरण से कोई स्पष्टीकरण, अतिरिक्त विवरण या उपांतरण की मांग कर सकती है, और इस प्रयोजन लिए यह प्रयोक्ता अभिकरण को एक प्रस्तुति देने के लिए कह सकती है:

परंतु यह और कि प्रयोक्ता अभिकरण द्वारा समय पर पूरी जानकारी और स्पष्टीकरण तथा अतिरिक्त विवरण ऑनलाइन प्रस्तुत करने की स्थिति में परियोजना संचालन समिति द्वारा प्रस्ताव पर पुनर्विचार किया जाएगा और यदि प्रयोक्ता अभिकरण मूल प्रस्ताव को पर्याप्त रूप से संशोधित करती है और वन भूमि या भूमि उपयोग योजना में परिवर्तन जैसे बड़े बदलाव करती है, तो परियोजना संचालन समिति उप नियम (7) से उपनियम (11) में दिए गए चरणों को पूरा करने के लिए प्रस्ताव को वापस कर सकती है और इसलिए ऐसे मामलों में इस उप नियम के चरणों को भी दोहराया जाएगा।

(14) जहां प्रयोक्ता अभिकरण यथानिर्दिष्ट अवधि के भीतर सही सूचना, अतिरिक्त विवरण या उपांतरित प्रस्ताव प्रस्तुत करने में असफल रहती है, प्रस्ताव अस्वीकृत माना जाएगा:

परंतु यदि प्रयोक्ता अभिकरण परियोजना जांच समिति को संतुष्ट करती है कि देरी का कारण उसके नियंत्रण से बाहर था, तो परियोजना जांच समिति लेखबद्ध कारणों के पश्चात उस प्रस्ताव पर पुनः विचार कर सकती है और यथास्थिति राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को इसकी सिफारिश कर सकती है;

(15) पांच हेक्टेयर तक की वन भूमि वाले प्रस्ताव को प्रभागीय वन अधिकारी के स्तर पर उसकी जांच के पश्चात उसके द्वारा सीधे नोडल अधिकारी को अग्रेषित किया जाएगा और नोडल अधिकारी ऐसे प्रस्तावों को अपनी सिफारिशों के साथ राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को अग्रेषित करेगा:

बशर्ते कि प्रभागीय वन अधिकारी, प्रयोक्ता अभिकरण से प्रस्ताव प्राप्त करने के पश्चात, उनकी पूर्णता का आकलन करेगा और अपूर्ण प्रस्तावों को पूर्ण रूप से पुनः प्रस्तुत करने के लिए प्रयोक्ता अभिकरण को वापिस किया जाएगा।

(16) पांच हेक्टेयर या उससे अधिक की वन भूमि वाले प्रस्ताव को नोडल अधिकारी द्वारा प्रधान मुख्य वन संरक्षक के अनुमोदन से राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को परियोजना जांच समिति की सिफारिश के साथ अग्रेषित किया जाएगा और उसकी एक प्रति क्षेत्रीय कार्यालय को भेजी जाएगी;

(17) जहां यथास्थिति राज्य सरकार या संघ राज्यक्षेत्र प्रशासन गैर-वन उद्देश्यों के लिए वन भूमि को अनारक्षित, अपयोजन या प्रस्ताव में उपदर्शित अनुसार वन भूमि को पट्टे पर न देने का निर्णय लेते हैं, तो इसकी सूचना प्रयोक्ता अभिकरण को नोडल अधिकारी द्वारा दी जाएगी ।

(18) जहां राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, वन भूमि को अनारक्षित करने के लिए, गैर-वन प्रयोजनों के लिए अपयोजन या पट्टे पर वन भूमि आवंटित करने के लिए जैसा कि प्रस्ताव में उपदर्शित है, सैद्धांतिक रूप से सहमत होने पर अपनी सिफारिश केन्द्रीय सरकार को अग्रेषित करेगी।

(10) प्रस्ताव का सैद्धांतिक रूप अनुमोदन:—

(1) उप नियम (2) में निर्दिष्ट प्रस्तावों के सिवाय, निम्नलिखित से संबंधित अन्य सभी प्रस्तावों:-

(i) रैखिक परियोजनाएं;

(ii) चालीस हेक्टेयर तक वन भूमि; और

(iii) 25 मेगावाट से तक क्षमता की जलविद्युत परियोजनाएं, चाहे उनकी नदी बेसिन में प्रस्तावित स्थापित क्षमता कुछ भी हो, जहां नदी बेसिन की वहन क्षमता का निर्धारण करने के लिए संचयी प्रभाव मूल्यांकन अध्ययन किया गया है;

(iii) 0.7 तक वितान घनत्व वाली वन भूमि का उपयोग, चाहे सर्वेक्षण की दृष्टि से इसका विस्तार कुछ भी हो, और जिन्हें अधिनियम की धारा 2 की उपधारा (1) के खंड (iii) और इसके तदधीन जारी दिशानिर्देशों के अधीन छुट नहीं दी गई हो,

के बारे में क्षेत्रीय कार्यालय में जांच पड़ताल की जाएगी और इनका उपनियम (3) में विनिर्दिष्ट रीति से निपटारा किया जाएगा;

(2) उप-नियम (1) में निर्दिष्ट से भिन्न, सभी प्रस्ताव और निम्नलिखित प्रस्तावों, अर्थात् :-

(i) अनारक्षण;

(ii) खनन;

(iii) 25 मेगावाट से अधिक क्षमता की जलविद्युत परियोजनाएं, चाहे उनकी नदी बेसिन में प्रस्तावित स्थापित क्षमता कुछ भी हो, जहां नदी बेसिन की वहन क्षमता का आकलन करने के लिए संचयी प्रभाव मूल्यांकन अध्ययन नहीं किया गया है या किसी नदी बेसिन में परियोजनाओं की अनुमति देने पर केंद्रीय सरकार द्वारा नीतिगत निर्णय नहीं लिया गया है;

(iv) अतिक्रमण का नियमितीकरण;

(v) अधिनियम के उपबंधों के उल्लंघन से संबंधित कार्योत्तर अनुमोदन,

की जांच और निपटारा इन नियमों के अधीन विनिर्दिष्ट रीति से केंद्रीय सरकार द्वारा किया जाएगा।

परंतु पेट्रोलियम अन्वेषण अनुज्ञप्ति या पेट्रोलियम खनन पट्टे, जिसमें वन भूमि पर भौतिक कब्जा और उसे खंडित करना अंतर्वलित नहीं है, समुनदेशित करने के लिए कोई अनुमोदन अपेक्षित नहीं है।

(3) उप नियम (1)के अधीन प्राप्त प्रस्तावों की क्षेत्रीय कार्यालय द्वारा निम्नलिखित रीति में जांच की जाएगी, अर्थात्:

(i) 5 हेक्टेयर तक की वन भूमि वाले सभी प्रस्तावों की क्षेत्रीय कार्यालय द्वारा इसकी पूर्णता के संबंध में जांच की जाएगी, और जांच या निरीक्षण रिपोर्ट, जो भी आवश्यक समझी जाए, के पश्चात और उप नियम (5) के खंड (ii) के अधीन सूचीबद्ध पक्षों पर सम्यक ध्यान देते हुए, क्षेत्रीय कार्यालय द्वारा कारणों को लेखबद्ध करते हुए 'सैद्धांतिक' अनुमोदन प्रदान किया जाएगा।

(ii) 5 हेक्टेयर से अधिक वन भूमि वाले सभी रेखीय प्रस्तावों, 'सर्वेक्षण' के प्रयोजन के लिए 0.7 तक कैनोपी घनत्व वाली वन भूमि के उपयोग के लिए सभी प्रस्ताव, चाहे उनकी सीमा कुछ भी हो और पाँच हेक्टेयर से अधिक और चालीस हेक्टेयर तक वन भूमि के उपयोग वाले अन्य सभी प्रस्तावों की क्षेत्रीय कार्यालय द्वारा उनकी पूर्णता की जांच के पश्चात क्षेत्रीय सशक्त समिति को निर्दिष्ट किया जाएगा।

(iii) क्षेत्रीय सशक्त समिति, खण्ड (ii) के अधीन इसे निर्दिष्ट सभी प्रस्तावों की जांच करेगी और आगे की जांच या स्थल का निरीक्षण, जो भी आवश्यक समझी जाए, के पश्चात और नियम (5) के खण्ड (ii) के अधीन सूचीबद्ध पक्षों पर सम्यक ध्यान देते हुए, पूर्व अनुमोदन प्रदान करेगी या कारण लेखबद्ध करके उसे निरस्त करेगी।

(iv) इस नियम के अधीन प्रत्यायोजित शक्ति के अनुसार क्षेत्रीय सशक्त समिति या वन उप महानिदेशक द्वारा किसी प्रस्ताव को 'सैद्धांतिक' मंजूरी देने या अस्वीकार करने के लिए लिए गए विनिश्चयों का, जब भी आवश्यक हो या अपेक्षित हो, का पुनर्विलोकन किया जा सकता है, ऐसे विषयों में केंद्रीय सरकार द्वारा लिया गया निर्णय अंतिम होगा।

(4) क्षेत्रीय कार्यालय द्वारा उप-नियम (2) में विनिर्दिष्ट प्रस्तावों के संबंध में एक स्थल निरीक्षण रिपोर्ट तैयार की जाएगी और उसे केन्द्रीय सरकार को परामर्शदात्री समिति द्वारा विचार करने के लिए प्रस्तुत किया जाएगा।

(5) केन्द्रीय सरकार द्वारा प्राप्त प्रस्तावों की निम्नलिखित रीति में जांच की जाएगी अर्थात्:-

(i) उपनियम (2) के अधीन सभी प्रस्तावों, को इनकी पूर्णता की जांच के पश्चात, उप नियम (5) के अधीन अपेक्षित स्थल निरीक्षण रिपोर्ट के साथ या/यथा केंद्रीय सरकार द्वारा पूछे जाने पर, परामर्शदात्री समिति को निर्दिष्ट किया जाएगा।

(ii) परामर्शदात्री समिति, खंड (i) में निर्दिष्ट सभी प्रस्तावों को, निम्नलिखित बिन्दुओं पर अपेक्षित ध्यान देते हुए परंतु उन्हीं तक सीमित न रहते हुए, जांच करेगी और आगे की जांच, जो भी आवश्यक समझी जाए, के पश्चात केन्द्रीय सरकार को उनके द्वारा अनुमोदन पर विचार करने के लिए सिफारिशें करेगी:-

(क) वन भूमि का प्रस्तावित उपयोग, किसी गैर-स्थल विनिर्दिष्ट प्रयोजन जैसे कि कृषीय प्रयोजनों, कार्यालय या आवासीय प्रयोजनों से या अपने आवासों से विस्थापित हुए व्यक्तियों के पुनर्वास के लिए नहीं है।

(ख) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन, यथास्थिति, ने प्रमाणित कर दिया है कि उसने सभी विकल्पों पर विचार किया है और इन परिस्थितियों में कोई अन्य विकल्प साध्य नहीं है और यह कि अपेक्षित क्षेत्र की न्यूनतम आवश्यकता है।

(ग) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, यथास्थिति, ने अपनी सिफारिश करने से पूर्व, वन भूमि के अपयोजन के कारण वन, वन्यजीव और पर्यावरण पर पड़ने वाले प्रत्यक्ष और अप्रत्यक्ष प्रभाव वाले सभी मुद्दों पर विचार किया है।

(घ) राष्ट्रीय वन नीति के अधीन संबंधित अधिदेश;

(ड.) यदि वनेत्तर प्रयोजन के लिए उपयोग किए जाने वाली प्रस्तावित वन भूमि, किसी राष्ट्रीय उद्यान, वन्यजीव अभयारण्य, बाघ रिजर्व का एक हिस्सा है या अभिहित या अभिज्ञात बाघ या वन्यजीव गलियारा है या वनस्पति-जात और प्राणी-जात की किसी विलुप्तप्राय: या संकटग्रस्त प्रजाति का पर्यावास या गंभीर रूप से अपक्षरित जलग्रहण क्षेत्र में आने वाले क्षेत्र का हिस्सा है तो क्या राज्य सरकार या संघ राज्य क्षेत्र प्रशासन, यथास्थिति, द्वारा पर्याप्त औचित्य दिया गया है और समुचित उपशमन उपाय प्रस्तावित किए गए हैं; और

(च) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, यथास्थिति, प्रतिपूरक वनीकरण करने के प्रयोजन से नियम 13 के अनुसार अपनी लागत या प्रयोक्ता अभिकरण की लागत पर समुचित भूमि के अपेक्षित विस्तार करने का उपबंध करता है।

(6) उप नियम (5) के अनुसार, सिफारिश करते समय समिति, शर्तों या निर्बधनों और ऐसे उपशमन उपायों, जो उसके विचार से प्रस्ताव के अधीन वन भूमि के अपयोजन के प्रतिकूल पर्यावरणीय प्रभाव को कम करेंगे, को भी लागू कर सकती है।

(7) केंद्रीय सरकार, परामर्शदात्री समिति की सिफारिश पर विचार करने के पश्चात निर्धारित शर्तों को पूरा करने के अध्यधीन, यथास्थिति सैद्धांतिक अनुमोदन प्रदान करेगी या अस्वीकृत करेगी और इस बारे में राज्य सरकार या संघ राज्यक्षेत्र प्रशासन और प्रयोक्ता अभिकरण को संसूचित करेगी।

(8) यदि इसकी जांच करने के पश्चात प्रस्ताव अपूर्ण या उपलब्ध कराई गई सूचना असत्य पाई जाती है तो केन्द्रीय सरकार राज्य सरकार/संघ राज्य क्षेत्र प्रशासन और प्रयोक्ता अभिकरण को एक विनिर्दिष्ट अवधि के भीतर अपेक्षित सूचना प्रस्तुत करने के लिए सूचित करेगी;

(9) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन उपनियम 8 के अधीन संसूचना प्राप्त होने पर पूरी सूचना प्रस्तुत कर सकती है, जिसके पश्चात इन नियमों के अधीन 'सैद्धांतिक' अनुमोदन के लिए प्रस्ताव पर विचार किया जाएगा :

परंतु, यदि वांछित सूचना, प्रयोक्ता अभिकरण से संबंधित है तो प्रयोक्ता अभिकरण , केन्द्रीय सरकार को अपेक्षित सूचना प्रत्यक्ष रूप से प्रस्तुत करेगी जिसकी एक प्रति राज्य सरकार/संघ राज्य क्षेत्र प्रशासन को भेजी जाएगी और प्रयोक्ता अभिकरण से ऐसी सूचना की प्राप्ति पर, केन्द्रीय सरकार, यदि आवश्यक समझे, तो प्रयोक्ता अभिकरण द्वारा प्रस्तुत की गई सूचना पर 'सैद्धांतिक' अनुमोदन की मंजूरी प्रदान करने पर विचार करने के लिए यथा स्थिति संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन की टिप्पणियां की मांग कर सकती है।

(10) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन, यदि ऐसा चाहे, रेखीय प्रस्ताव का 'सिद्धांतत:' अनुमोदन प्राप्त करने और प्रतिपूरक वनीकरण एवं शुद्ध वर्तमान मूल्य जैसे प्रतिपूरक उपग्रहणों तथा वन्यजीवन प्रबंधन योजना एवं मृदा और आर्द्रता संरक्षण योजना जैसी उपशमन योजना की लागत, यथा लागू, अधीन, भारतीय वन अधिनियम,

1927 (1927 का 16) या स्थानीय वन अधिनियम के तहत संरक्षित वन के रूप में प्रतिपूरक वनीकरण करने हेतु अभिज्ञात भूमि की अधिसूचना तथा अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) के अनुपालन में 'अंतिम' अनुमोदन प्रदान करने से पूर्व परियोजना कार्य प्रारम्भ करने हेतु 'कार्य अनुमति' प्रदान कर सकता है।

11. प्रस्ताव का अंतिम अनुमोदन :—

(1) नोडल अधिकारी, केंद्रीय सरकार से 'सैद्धांतिक' अनुमोदन प्राप्त करने के पश्चात, संबंधित प्रभागीय वन अधिकारियों, जिला कलेक्टरों और वन संरक्षक को इसकी सूचना दे सकता है;

(2) 'सैद्धांतिक' अनुमोदन की एक प्रति प्राप्त होने पर प्रभागीय वन अधिकारी एक मांग-पत्र तैयार करेगा जिसमें प्रतिपूरक उदग्रहण की मद-वार रकम, जैसा लागू हो,प्रयोक्ता अभिकरण द्वारा भुगतान किया जाएगा और साथ ही 'सैद्धांतिक' अनुमोदन में नियत शर्तों के अनुपालन में उनके द्वारा प्रस्तुत किए जाने वाले दस्तावेजों, प्रमाणपत्रों और वचनबंधों की एक सूची के साथ प्रयोक्ता अभिकरण को सूचित करेगा;

(3) प्रयोक्ता अभिकरण सूचना की प्राप्ति के पश्चात, प्रतिपूरक उदग्रहण का भुगतान करेगा और प्रतिपूरक वनीकरण के लिए चिन्हित भूमि को सौंप देगा, प्रतिपूरक उदग्रहण के भुगतान के संबंध में वचनबंध और प्रमाण-पत्र सहित दस्तावेजी साक्ष्य की प्रतियों के साथ एक अनुपालन रिपोर्ट और प्रतिपूरक वनीकरण भूमि प्रभागीय वन अधिकारी को सौंप देगा;

(4) प्रभागीय वन अधिकारी, उप नियम (3) में निर्दिष्ट अनुसार अनुपालनरिपोर्ट प्राप्त करने के पश्चात् और इसकी पूर्णता की जांच करेगा और अनुपालन रिपोर्ट पर अपनी सिफारिश करेगा और इसे नोडल अधिकारी को अग्रेषित करेगा;

(5) नोडल अधिकारी अनुपालन रिपोर्ट प्राप्त करने के पश्चात, इसकी पूर्णता सुनिश्चित करने और राज्य सरकार के प्रधान मुख्य वन संरक्षक या संघ राज्यक्षेत्र प्रशासन के मामले में विभाग के प्रमुख का अनुमोदन प्राप्त करने के पश्चात, यथास्थिति ऐसी रिपोर्ट को अपनी सिफारिशों के साथ राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को, अग्रेषित करेगा।

(6) केन्द्रीय सरकार, अनुपालन रिपोर्ट प्राप्त कर लेने और इसकी पूर्णता सुनिश्चित करने के पश्चात, अधिनियम की धारा 2 की उप-धारा (1) के अधीन 'अंतिम' अनुमोदन प्रदान करेगी और ऐसे विनिश्चय के बारे में राज्य सरकार या संघ राज्य क्षेत्र प्रशासन और प्रयोक्ता अभिकरण को सूचित करेगी।

(7) यथास्थिति राज्य सरकार या संघ राज्य क्षेत्र प्रशासन, अधिनियम की धारा 2 की उप-धारा (1) के अधीन केन्द्रीय सरकार का अंतिम अनुमोदन प्राप्त करने के पश्चात और अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) के अधीन अधिकारों के बंदोबस्त को सुनिश्चित करने सहित यथा लागू, अन्य सभी अधिनियमों और उसके अधीन बनाए गए नियमों के उपबंधों की पूर्ति और अनुपालना करने के पश्चात, यथास्थिति अपयोजन, पट्टा समनुदेशित करने या अनारक्षण करने के आदेश जारी करेंगे।

(8) अधिनियम की धारा 2 की उपधारा (1) के खंड (i) के अधीन अनारक्षण का अंतिम आदेश, जहां भी दिया गया है, वन भूमि के अनारक्षण की सूचना यथा स्थिति राज्य सरकार या संघ राज्यक्षेत्र प्रशासन द्वारा, राजपत्र में प्रकाशित की जाएगी ।

(9) अनुमोदन प्राप्त करने की पूरी प्रक्रिया इस प्रयोजन के लिए विकसित ऑनलाइन पोर्टल में की जाएगी।

(10) जहां सैद्धांतिक अनुमोदन में अधिरोपित की गई शर्त का अनुपालन यथा स्थिति राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, से दो वर्षों से अधिक समय से प्रतीक्षित है, उनमें सैद्धांतिक अनुमोदन को अकृत और शून्य समझा जाएगा;

परंतु, केन्द्रीय सरकार लेखबद्ध किए जाने वाले कारणों के लिए, ऐसे प्रस्ताव जिनमें एक हजार हेक्टेयर से अधिक की वन भूमि अंतर्वलित है, जिनमें सैद्धांतिक रूप से अनुमोदन प्राप्त कर लिया गया है, सक्षम प्राधिकारी द्वारा चरणवार (अंतिम) अनुमोदन निम्न अनुपालना के अध्यधीन प्रदान कर सकता है :

(क) प्रतिपूरक उदग्रहण का संदाय और प्रतिपूरक वनीकरण करने के लिए चिन्हित और स्वीकृत भूमि की अधिसूचना क्षेत्र के भाग के अनुपात में अनुपालन के लिए प्रस्तुत की गई; और

(ख) अन्यकोई विनिर्दिष्ट शर्त जिसे अनुपालन के लिए केन्द्रीय सरकार उचित समझे के संबंध में अनुपालन की गई।

(11) उप नियम (7) के अधीन अंतिम अनुमोदन जारी करने और उप नियम (8) के अधीन राजपत्र में अधिसूचना जारी होने के पश्चात, यथास्थिति संबंधित वन भूमि को राज्य सरकार या संघ राज्यक्षेत्र प्रशासन द्वारा प्रयोक्ता अभिकरण को सौंपा या समनिदेशित किया जा सकता है;

(12) क्षेत्रीय कार्यालय,'सैद्धांतिक' अनुमोदन प्रदान करते समय लागू की गई सभी शर्तों के अनुपालन की मॉनीटरी करेगा और राज्य सरकार या संघ राज्यक्षेत्र प्रशासन और प्रयोक्ता अभिकरण वर्ष में कम से कम एक बार, सैद्धांतिक अनुमोदन के दौरान अधिरोपित की गई शर्तों के अनुपालन को मॉनीटर करेगी और मॉनीटरी रिपोर्ट को ऑनलाइन पोर्टल पर अपलोड करेगा।

(13) प्रस्तावों पर कार्रवाई करने की संपूर्ण प्रक्रिया राज्य के विभिन्न प्राधिकरणों द्वारा इन नियमों से संलग्न **अनुसूची -।** में विनिर्दिष्ट समय सीमा के भीतर पूरी की जाएगी।

12. कार्य योजना के लिए केन्द्रीय सरकार का पूर्व अनुमोदन प्राप्त करने हेतु प्रस्ताव—

(1) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन का नोडल अधिकारी केन्द्रीय सरकार के पूर्व अनुमोदन के लिए ऑनलाइन पोर्टल पर राज्य परामर्शदात्री समिति की सिफारिश के साथ-साथ राष्ट्रीय कार्य योजना कोड के उपबंधों के अनुसार सम्यक रूप से तैयार किए गए वन प्रभाग की प्रारूप कार्य योजना प्रस्तुत करेगा;

(2) प्रारूप कार्ययोजना में अन्य बातों के साथ-साथ अपयोजित वन भूमि तत्स्थानी प्रतिपूरक वनीकरण भूमियां और उस पर वनीकरण की प्रास्थिति के विवरण सम्मिलित होंगे;

(3) केन्द्रीय सरकार को प्रस्तुत की गई प्रारूप कार्य योजना की राष्ट्रीय कार्य योजना कोड, राष्ट्रीय वन नीति, के साथ और वनों के संरक्षण तथा संवर्धन के लिए अधिनियम की प्रस्तावना के साथ इसकी अनुरूपता की जांच संबंधित क्षेत्रीय कार्यालय द्वारा की जाएगी। क्षेत्रीय कार्यालय प्रारूप कार्य योजना को शर्तों के साथ-साथ या बिना किसी शर्तों के पूर्व अनुमोदन दे सकता है या प्रारूप कार्य योजना में अंतर्विष्ट उपबंधों में उपांतरण के साथ उस अवधि के लिए, जैसा कि उचित समझा जाए, अनुमोदन दे सकता है या कारण बताते हुए उसे अस्वीकार कर सकता है;

(4) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या इसके अभिहित अधिकारी कार्य योजना के सभी या विनिर्दिष्ट उपबंध और उस अवधि जिसके लिए कार्य योजना अनुमोदित की गई है, के संबंध में क्षेत्रीय कार्यालय द्वारा प्रदान किए गए अनुमोदन में कार्य योजना के निर्देशों का कार्यान्वयन करेंगे;

(5) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन अनुमोदित कार्यकारी योजना की मध्य-अवधि पुनर्विलोकन करेगा और अपनी सिफारिशों के साथ समीक्षा रिपोर्ट क्षेत्रीय कार्यालय को प्रस्तुत करेगा और क्षेत्रीय कार्यालय जांच करने के पश्चात अनुमोदन की शर्त में उपांतरण कर सकता है, या शेष अवधि के लिए पूर्व अनुमोदित कार्य योजना के उपबंधों में उपांतरण करते हुए एक नया पूर्व अनुमोदन जारी करेगा या इसके कारण लेखबद्ध करके मध्य-अवधि पुनर्विलोकन की सिफारिशों को अस्वीकार करेगा; और

(6) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा प्रस्तुत पात्र वार्षिक कार्य योजना की दशा में क्षेत्रीय कार्यालय द्वारा भी विचार एवं अनुमोदन किया जा सकता है।

(7) धारा 2 की उप-धारा (1) के खंड (iv) के अधीन आने वाले सभी प्रस्तावों को चाहे उनका विस्तार कितना भी हो, संबंधित एकीकृत क्षेत्रीय कार्यालय को राज्य सरकार या संघ राज्यक्षेत्र प्रशासन द्वारा ऑनलाइन प्रस्तुत किए जाएंगे;

(8) उप-नियम (1) के अधीन प्राप्त प्रस्तावों की जांच क्षेत्रीय कार्यालय द्वारा की जाएगी जो जांच के पश्चात, अनुमोदन दे सकता है या कारण लेखबद्ध करके उसे अस्वीकार कर सकता है;

(9) ऐसे प्रस्ताव जिनमें वन भूमि के संपूर्ण या कुछ भाग, जिनमें वितान सघनता 0.4 या अधिक हैं या मैदानों में बीस हेक्टेयर और पहाड़ों पर दस हेक्टेयर से अधिक आकार की अच्छी तरह से कटाई वाली वन भूमि के प्रस्ताव, जिनकी वितान सघनता कुछ भी हो, सम्मिलित हैं, क्षेत्रीय सशक्त समिति को अग्रेषित किए जाएंगे और क्षेत्रीय सशक्त समिति इन नियमों के अधीन विनिर्दिष्ट रीति में इनसे निपटेगी और जबकि प्रस्ताव की जांच करते समय,

क्षेत्रीय कार्यालय यह सुनिश्चित करेगी कि अंतिम निर्णय राष्ट्रीय कार्य योजना कोड, राष्ट्रीय वन नीतिऔर वनों के संरक्षण और संवर्द्धन संबंधी अधिनियम की प्रस्तावना के अनुरूप है;

(10) इन नियमों के प्रयोजन के लिए "वन भूमि से वनस्पति की समूचित कटाई" का आशय आकार में एक हेक्टेयर या उससे अधिक की वन भूमि से सभी प्राकृतिक वनस्पति को चाहे वह किसी भी रूप में हो उन्हें काटकर, उखाड़कर या जलाकर हटाना है लेकिन विनिर्दिष्ट आकार या प्रजातियों के वृक्षों को गिराने के अन्य प्रकारों को जिसमें उनका चयन द्वारा गिराना या ठूंठों को गिराना सम्मिलित है, पर "वन भूमि से वनस्पति की समूचित कटाई" के रूप में विचार नहीं किया जाएगा।

13. प्रतिपूरक वनीकरण का सृजन—(1) प्रयोक्ता अभिकरण ऐसी भूमि उपलब्ध कराएगा जो न तो भारतीय वन अधिनियम 1927 (1927 का 16) या किसी अन्य विधि के अधीन वन के रूप में अधिसूचित हो, न ही वन विभाग द्वारा वन के रूप में प्रबंधित भूमि हो और वह ऐसी भूमि पर प्रतिपूरक वनीकरण (सीए) करने की लागत भी वहन करेगा और प्रतिपूरक वनीकरण भूमि की आवश्यकता इन नियमों के साथ उपाबद्ध अनुसूची-II के अनुसार होगी :

परंतु यह कि यदि प्रयोक्ता अभिकरण द्वारा प्रदान की गई गैर-वन भूमि या उसका कोई हिस्सा विनिर्दिष्ट सघनता के प्रतिपूरक वनीकरण के लिए उपयुक्त नहीं है, तो वन विभाग के प्रबंधन नियंत्रण के अधीन ऐसी अवक्रमित अधिसूचित या अवर्गित वन भूमि पर अतिरिक्त प्रतिपूरक वनीकरण किया जाएगा जो दी गई प्रतिपूरक वनीकरण भूमि में ऐसी कमी के आकार से दोगुना हो, और प्रयोक्ता अभिकरण ऐसे लेखों पर आई अतिरिक्त लागत को भी वहन करेगी:

परंतु यह भी कि यदि प्रतिपूरकवनीकरण के लिए उपलब्ध कराई जा रही गैर-वन भूमि में पहले से ही 0.4 वितान सघनता या उससे अधिक की वनस्पतिपैदा हो रही है, तो ऐसी भूमि पर पेड़ लगाने की अतिरिक्त आवश्यकता नहीं होगी, लेकिन समयबद्ध रीति से वन विभाग द्वारा वन फसल के सुधार के लिए एक कार्यक्रम कार्यान्वित किया जाएगा:

परंतु यह भी कि आपवादिक परिस्थितियों में जब इस खंड के अधीन प्रतिपूरक वनीकरण के लिए अपेक्षित उपयुक्त भूमि उपलब्ध नहीं है और, यथास्थिति इस आशय का प्रमाण पत्र राज्य सरकार या संघ राज्य क्षेत्र, द्वारा दिया जाता है,तो अवक्रमितवन भूमि पर प्रतिपूरक वनीकरण हेतु विचार किया जा सकता है जो मामला-दर-मामला के आधार पर केन्द्रीय सरकार की एजेंसियों या केंद्रीय सार्वजनिक उपक्रमों के मामले में अपयोजित किए जाने वाले प्रस्तावित क्षेत्र से दोगुना होगा:

परंतु यह भी कि आपवादिक परिस्थितियों में जब इस खंड के अधीन प्रतिपूरक वनीकरण के लिए अपेक्षित उपयुक्त भूमि उपलब्ध न हो, और यथास्थिति इस आशय का प्रमाण पत्र राज्य सरकार या संघ राज्यक्षेत्र, द्वारा दिया गया हो, तो अवक्रमितवन भूमि पर प्रतिपूरक वनीकरण पर विचार किया जा सकता है जो मामला-दर-मामला आधार पर कैप्टिव कोयला ब्लॉकों के लिए राज्य सार्वजनिक के उपक्रमों के मामले में अपयोजित किए जाने के लिए प्रस्तावित क्षेत्र से दोगुना होगा:

परंतु यह और कि यदि प्रयोक्ता अभिकरण परियोजना के निष्पादन के लिए कोई गैर-वन भूमि अधिग्रहण करता है, तो केन्द्रीय सरकार के अभिकरणों, केंद्रीय सार्वजनिक उपक्रमों और राज्य सार्वजनिक उपक्रमों मामले में उपरोक्त अपवाद लागू नहीं होंगे।

(2) इस उप-नियम के अधीन प्रतिपूरक वनीकरण को बढ़ाने के विनिर्दिष्ट सघनता ऐसी होगा कि, प्रतिपूरक वनीकरण ऑपरेशन के शुरू होने के पांचवें वर्ष में 0.4 या उससे अधिक के न्यूनतम वितान सघनता का वन विकसित हो, और इस क्षेत्र में पर्याप्त वनस्पति सामग्री है जो इसे परिपक्व कर न्यूनतम 0.7 वितान सघनता वाली भूमि बनाने में सक्षम बनाता है;

(3) वनेतर भूमि के उपलब्ध न होने की दशा में प्रतिपूरक वनीकरण निम्नलिखित भूमियों पर भी किया जा सकता है, यथास्थिति जो कि ऐसे अपयोजित भू-क्षेत्र के कम से कम दो गुना या जो वन भूमि अपयोजन की जा रही हो और उपलब्ध वनेतर भूमि के बीच के अंतर के बराबर, उपलब्ध कराई जाएगी और इनको भारतीय वन अधिनियम, 1927 या स्थानीय अधिनियमों के अधीन 'अंतिम' अनुमोदन से पूर्व संरक्षित वन (पीएफ) के रूप में अधिसूचित किया गया है:

(क) राजस्व वन भूमि अर्थात जो सरकारी अभिलेख में वन के रूप में दर्ज भूमि है लेकिन किसी भी कानून के तहत वन के रूप में अधिसूचित नहीं है और वन विभाग द्वारा प्रबंधित नहीं है जैसे राजस्व भूमि या जुड़पी जंगल या छोटे या बड़े झाड़ का जंगल याजंगल-झाड़ी भूमि यासिविल-सोयम याओरेन्ज वन भूमि और वन भूमि की अन्य सभी श्रेणियां, परंतु यह है की इन्हें राज्य वन विभाग के नाम पर हस्तांतरित और दाखिल -खारिज किया जाय;

(ख) अरुणाचल प्रदेश के अवक्रमित अवर्गीकृत वनों का प्रतिपूरक वनीकरण के लिए प्रयोग किये जाने हेतु विचार किया जाएगा परंतु यह कि उन्हें राज्य वन विभाग के नाम पर हस्तांतरित और दाखिल-खारिज किया जाए;

(ग) हिमाचल प्रदेश राज्य की बंजर भूमि, जो संरक्षित वनों की श्रेणी में आती है, लेकिन न तो ऐसी जमीन पर सीमांकन किया गया है और न ही राजस्व अभिलेख में वन विभाग के नाम पर हस्तांतरित या दाखिल-खारिज किया गया है, परंतु उन्हें राज्य वन विभाग के नाम पर हस्तांतरित और दाखिल - खारिज किया जाए;

(घ) पंजाब, भूमि संरक्षण अधिनियम, 1900 की धारा (4) और धारा(5) के अधीन हरियाणा, पंजाब और हिमाचल प्रदेश राज्यों में, आने वाली भूमि, जो राज्य वन विभाग के प्रबंधन और प्रशासनिक नियंत्रण में नहीं हैं:

परंतु यह कि ऐसी भूमि तब तक राज्य वन विभाग के नाम पर अंतरित तथा दाखिल खारिज की जाएगी, जब तक कि मामले दर मामले के आधार पर उसे राज्य वन विभाग को अंतरित किए बिना, भारतीय वन अधिनियम, 1927 (1927 का 16) के अधीन उन्हें केंद्रीय सरकार द्वारा उन्हें अधिसूचित करने क लिए यथाविनिर्दिष्ट और सहमति न दी जाए;

(4) निम्नलिखित प्रस्तावों के संबंध में अवक्रमित वन भूमि पर न्यूनतम दोगुनी सीमा तक प्रतिपूरक वनीकरण बढ़ाने के लिए विशेष व्यवस्था पर विचार किया जा सकेगा, अर्थात.-

(क) जिन राज्यों/संघ राज्य क्षेत्र प्रशासनों के पास कुल भौगोलिक क्षेत्र का 33% से अधिक वन क्षेत्र है और प्रतिपूरक वनीकरण के लिए उपयुक्त वनेतर भूमि की अनुपलब्धता का प्रमाण-पत्र राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा (**अनुसूची-III**)के अधीन विनिर्दिष्ट प्रारूप में प्रस्तुत किया गया है, इन नियमों से संलग्न है।

(ख) पारेषण लाइन परियोजनाएं, जिसमें वनेतर भूमि का अधिग्रहण नहीं किया गया है। वन भूमि के अपवर्तन के लिए आवेदन करते समय उपयोगकर्ता एजेंसी द्वारा पारेषण लाइन परियोजना में आने वाली वनेतर भूमि का कोई अधिग्रहण नहीं करने का अंडरटेकिंग प्रस्तुत किया जाएगा;

(ग) टेलीफोन/ऑप्टिकल फाइबर लाइनें बिछाना;

(घ) रेशम कीट पालन के लिए शहतूत का वृक्षारोपण किया जाना ;

(ड) नदी के तल से गौण सामग्री का निष्कर्षण,

(च) संपर्क मार्गों, लघु जल कार्यों, लघु सिंचाई कार्यों, स्कूल भवन, औषधालयों, अस्पताल, सरकार के छोटे ग्रामीण औद्योगिक शेडों का निर्माण या खनन और अतिक्रमण के मामलों को छोड़कर इसी तरह के किसी अन्य कार्य, जो पहाड़ी जिलों में क्षेत्र के लोगों को सीधे लाभान्वित करते हैं और अन्य जिलों में जहां वन क्षेत्र कुल भौगोलिक क्षेत्र का 50% से अधिक है, परंतु वन क्षेत्र का अपयोजन 5 हेक्टेयर से अधिक न हो।

(छ) फील्ड फायरिंग रेंज (एफएफआर) के वास्तविक प्रभाव क्षेत्र को अधिनियम के अधीन अपयोजन के लिए विचार किया जाता है या कुल वन क्षेत्र का 10% अपयोजित किया जाता है यदि फील्ड फायरिंग रेंज के पूरे क्षेत्र को अपवर्तित करने के लिए प्रस्तावित किया जाता है।

(ज) इस उप-नियम के अधीन, राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा प्रतिपूरक वनीकरण के प्रयोजन से चयनित किसी अवक्रमित वन भूमि को केन्द्र सरकार द्वारा स्वीकार किया जाएगा, जब ऐसे अवक्रमित वन का वितान घनत्व 40 प्रतिशत से कम है और एसे क्षेत्र वन्यजीवों के प्रबंधन और, संरक्षण के लिए प्रयोग की जा रही प्राकृतिक या प्रबंधित घास भूमि नही है।

(5) निम्नलिखित श्रेणियों के प्रस्तावों के मामले में प्रयोक्ता अभिकरण से काटे जाने वाले संभावित पेड़ों की संख्या के दस गुना अधिक वृक्षारोपण पर आने वाले खर्च या वनभूमि के अपयोजन के लिए आए आदेश में विनिर्दिष्ट संख्या

(न्यूनतम 100 पौधों की संख्या के अधीन) के रोपण पर आने वाले खर्च को प्रतिपूरक वनरोपण के शुल्क के रूप में प्रयोक्ता अभिकरण से वसूला जाएगा:

(क) पुनर्वनरोपण के लिए उपयोग करने के उद्देश्य से वन भूमि या उसके हिस्से में प्राकृतिक रूप से उगे पेड़ों को साफ़ करना;

(ख) एक हेक्टेयर तक वन भूमि का अपयोजन;

(ग) भू-तल पर अधिकार के बिना वन भूमि में भूमिगत खनन;

(6) वन क्षेत्र के लिए खनन पट्टे के नवीकरण के संबंध में कोई प्रतिपूरक वनीकरण शुल्क नहीं लिया जाएगा, जिसके लिए प्रतिपूरक वनीकरण के लिए भूमि और वृक्षारोपण की लागत का संदाय पहले ही किया जा चुका है;

(7) खान की आंतरिक सीमा के साथ सुरक्षा क्षेत्र के अनुरक्षण के लिए नियतवन भूमि के अपयोजन के संबंध में, प्रतिपूरक वनीकरण बढ़ाने के उपबंध, जैसा कि अपयोजन के लिए प्रस्तावित संपूर्ण वन क्षेत्र में लागू है, सुरक्षा क्षेत्र में स्थित वन भूमि के बदले में भी लागू होंगे।

(8) इन नियमों से संलग्न अनुसूची-II में उपबंधित उपबंधो के अनुसार वन्यजीव गलियारों और संरक्षित क्षेत्रों में अवस्थित वन भूमि के समीप प्रतिपूरक वनीकरण हेतु अभिज्ञात वनेतर भूमि को प्रोत्साहन दिया जाएगा।

14. प्रतिपूरक वनीकरण का प्रबंधन—

(1) नियम 13 के उप-नियम 1 के के अधीन विनिर्दिष्ट की गई भूमि को उपयुक्त आकार के कंक्रीट के खंभों द्वारा सीमांकित किया जाएगा और सभी विल्लंगमों से मुक्त करके, राज्यवन विभाग या संघ राज्य क्षेत्र वन विभाग को सौंप दिया जाएगा, और संबंधित वन भूमि को अधिनियम के अधीन अंतिम अनुमोदन से पहले भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 16) की धारा 29 के अधीनया तत्समय प्रवृत्त किसी अन्य विधि के अधीन, संरक्षित वन के रूप में अधिसूचित किया जाएगा;

(2) उक्त वन अपयोजन प्रस्ताव के भाग के रूप में अनुमोदित प्रतिपूरक वनीकरण योजना के अनुसार राज्य सरकार या संघ राज्यक्षेत्र प्रशासन या प्रयोक्ता अभिकरण द्वारा प्रतिपूरक वनीकरण के लिए चिन्हित और निश्चित की गई भूमि का रखरखाव और वनीकरण किया जाएगा और तत्स्थानी वन भूमि के अपयोजन का आदेश जारी होने के 1 वर्ष के भीतर प्रतिपूरकवनीकरण का कार्य प्रारंभ हो जाएगा और केन्द्रीय सरकार प्रतिपूरकवनीकरण के तौर तरीकों पर मागदर्शक सिद्धांत जारी कर सकती है, जिसमें वे अभिकरण भी सम्मिलित होंगे जो प्रतिपूरकवनीकरण कर सकते हैं;

(3) यदि वन भूमि, जिसका अपयोजन किया जाना है, ऐसे किसी पहाड़ी या पर्वतीय राज्य/संघ राज्य क्षेत्र में है जिसके भौगोलिक क्षेत्र का दो तिहाई से अधिक वन क्षेत्र हैया वह ऐसे किसी दूसरे राज्य/संघ राज्य क्षेत्र में स्थित है जिसका भौगोलिक क्षेत्र का एक तिहाई से अधिक वन क्षेत्र है तो संबंधित राज्य सरकार या संघ राज्य क्षेत्र की सरकार की सहमति के अधीन रहते हुए उस दूसरे राज्य या संघ राज्य क्षेत्र में प्रतिपूरक वनीकरण, मान्यता प्राप्त प्रतिपूरक वनीकरण और भूमि बैकों का सृजन किया जा सकता है।

परंतु, ऐसे मामलों में प्रतिपूरकवनीकरण के लिए धनराशि उस राज्य/संघ राज्यक्षेत्र के राज्यप्रतिपूरकवनीकरणनिधि में स्थानांतरित की जाएगी जिसमें प्रतिपूरकवनीकरण हेतु भूमि की पहचान की गई है, और प्रतिपूरक उदग्रहण की गई बची हुई धनराशि उस राज्य सरकार यासंघ राज्यक्षेत्र के प्रतिपूरकवनीकरण निधि प्रबंधन और योजना प्राधिकरण में जमा की जाएंगी जिनमें वन भूमि को अपयोजितकरने का प्रस्ताव रखा गया है।

परन्तु यह और कि ऐसे मामलों में, जहां उप-नियम में विनिर्दिष्ट शर्तों जैसे कि भौगोलिक क्षेत्र की वन भूमि की प्रतिशत्ता को पूरा न किए जाने के कारण उसी राज्य/संघ राज्य क्षेत्र में प्रतिपूरक वनीकरण करना संभव नहीं है, जहां वन भूमि का अपयोजन प्रस्तावित है या अन्य राज्य/संघ राज्य क्षेत्र में, केंद्रीय सरकार जनहित में मामला-दर-मामला आधार पर अन्य राज्यों/संघ राज्य क्षेत्रों में प्रतिपूरक वनीकरण की अनुमति दे सकता है;

(4) (क) कोई राज्य सरकार या संघ राज्यक्षेत्र प्रशासनयथास्थिति,प्रतिपूरक वनीकरण के प्रयोजन के लिए वन विभाग के प्रशासनिक नियंत्रण के अधीन एक भूमि बैंक बना सकता है;

(ख) भूमि बैंक का न्यूनतम आकार 25 हेक्टेयर का एकल ब्लॉक होगा:

परंतु, भारतीय वन अधिनियम, 1927 (1927 का 16) या तत्समय प्रवृत्तकिसी अन्य विधि के अधीनवन के रूप में घोषित या अधिसूचित भूमि में निरंतर भूमि बैंक होने की दशा में,संरक्षित क्षेत्र, टाइगर रिजर्व या अभिहित या अभिज्ञात बाघ या वन्यजीव कॉरिडोर के भीतर जमीन के आकार पर कोई प्रतिबंध नहीं होगा।

(ग) उप नियम (5) के अधीन अर्जित प्रत्यायित प्रतिपूरक वनीकरण के अधीन आने वाली भूमि को भूमि बैंक में सम्मिलित किया जा सकता है।

(5) (क) केंद्रीय सरकार, धारा 2 के उप-धारा(1) अधीन पूर्व अनुमोदन अभिप्राप्त करने के लिए उपयोग किए जाने वाले एक प्रत्यायित प्रतिपूरक वनीकरण तंत्र का निर्माण कर सकती है;

(ख) किसी व्यक्ति द्वारा प्रत्यायितप्रतिपूरक वनीकरण अर्जित किया जा सकता है यदि उसने ऐसी भूमि पर वनीकरण किया हो जिसपर अधिनियम लागू नहीं होता है और वह भूमि सभी विल्लंगमों से मुक्त हो;

(ग) कोई वनीकरण प्रत्यायित प्रतिपूरक वनीकरण में गिना जाएगा यदि ऐसी भूमि में मुख्य रूप से 0.4 या उससे अधिक के वितान सघनता वाले पेड़ों से बना वनस्पति क्षेत्र हैं और पेड़ कम से कम पांच वर्ष पुराने हैं;

(घ) एक प्रत्यायित प्रतिपूरक वनीकरण 0.4 या अधिक वितान सघनता के साथ एक हेक्टेयर क्षेत्र के वनीकरण को विकसित करके अर्जित किया जाएगा। 0.4 वितान सघनता से कम या एक हेक्टेयर भूमि से कम के क्षेत्र के विकास के लिए कोई प्रत्यायित प्रतिपूरक वनीकरण नहीं होगा;

(ड.) उप-नियम (13) के अधीन प्रतिपूरक वनीकरण की प्रत्यायित प्रतिपूरक वनीकरण से अदला-बदली की जा सकती है,

परंतु प्रत्यायित प्रतिपूरक वनीकरण न्यूनतम दस हेक्टेयर के ब्लॉक को कवर करे और उस क्षेत्र में प्रतिपूरक वनीकरण के लिए विनिर्दिष्ट सन्नियमों के अनुसार बाड़ लगाई गई हो।

परंतु यह और कि किसी विधि के अधीन वन के रूप में घोषित या अधिसूचित भूमि में स्थित किसी भी आकार के प्रत्यायित प्रतिपूरक वनीकरण, संरक्षित क्षेत्र, बाघ रिजर्व या अभिहित अभिज्ञात बाघ या वन्यजीव कॉरिडोर के साथ प्रतिपूरक वनीकरण के लिए बदला जा सकता है।

(च) राष्ट्रीय उद्यान, वन्यजीव अभयारण्य या बाघ रिजर्व और अभिहित या अभिज्ञात बाघ या वन्यजीव कॉरिडोर से किसी गांव को स्वैच्छिक रूप से पुन:स्थापन करने के कारण वनेत्तर भूमि खाली करने से अर्जित प्रत्यायित प्रतिपूरक वनीकरण इन नियमों से उपाबद्ध अनुसूची-II के अनुसार प्रतिपूरक वनीकरण के लिए अर्हता प्राप्त करेगा और प्रयोक्ता द्वारा अभिकरण नियम (13) के अधीन प्रतिपूरक वनीकरण के बदले उसका इस्तेमाल भी किया जा सकता है;

(छ) इस नियम के अधीन चिन्हित किए गए प्रत्यायित प्रतिपूरक वनीकरण का सीमांकन उपयुक्त आकार के ठोस स्तंभों द्वारा किया जाएगा और उस भूमि को सभी विल्लंगमों से मुक्त करते हुए, राज्य सरकार वन विभाग या संघ राज्य क्षेत्र प्रशासन के वन विभाग को सौंप दिया जाएगा और इसे इस अधिनियम के अधीन अंतिम अनुमोदन प्रदान करने से पहले भारतीय वन अधिनियम, 1927 (1927 का 16) यातत्समय प्रवृत्त किसी अन्य विधि के अधीन संरक्षित वन के रूप में अधिसूचित किया जाएगा।

(ज) केन्द्रीय सरकार समय-समय पर प्रत्यायित प्रतिपूरक वनीकरण के सृजन और प्रतिपूरक वनीकरण भूमि के लिए इसकी अदला-बदली के प्रयोजन से उसके स्टॉक रजिस्ट्री तथा प्रबंधन और केन्द्रीय सरकार द्वारा विनिर्दिष्ट अवधि तक उसके रखरखाव की लागत के बारे में एक विस्तृत मार्गदर्शक सिंद्धांत जारी कर सकती है।

(झ) प्रत्यायित प्रतिपूरक वनीकरण हेतु पंजीकृत सभी अस्तित्व ग्रीन क्रेडिट नीति कार्यान्वयन नियम, 2023 के अधीन ग्रीन क्रेडिट रजिस्ट्री का रजिस्ट्रीकरण करेंगे और वन भूमि के अपयोजन के बदले में प्रतिपूरक वनीकरण की उनकी पात्रता के अतिरिक्त ग्रीन क्रेडिट नीति कार्यान्वयन नियम, 2023के अधीन प्रत्यायित प्रतिपूर्ति वनीकरण के लिए भी ग्रीन क्रेडिटों का आवंटन किया जा सकेगा।

15. इस अधिनियम के अधीन अपराध के दोषी व्यक्तियों के विरुद्ध कार्यवाही—

(1) केंद्रीय सरकार, अधिसूचना जारी करके संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन के प्रभागीय वन-अधिकारी उप-वन-संरक्षक के दर्जे के या उससे ऊपर के किसी ऐसे अधिकारी को जिसके अधिकारकारिता में वह

वन भूमि आती है जिसके संबंध में इस अधिनियम के अंतर्गत कोई अपराध किया गया है या इस अधिनियम के किसी भी उपबंध का उल्लंघन हुआ है, किसी ऐसे न्यायालय में जिसकी अधिकारकारिता में यह मामला आता हो, ऐसे किसी व्यक्ति या प्रधिकारी या संगठन के खिलाफ शिकायत दर्ज करने के लिए प्राधिकृत कर सकती है जो कि प्रथम दृष्टया इस अधिनियम के अधीन किसी अपराध को करने का या इसके अधीन बनाए गए किसी नियम के उल्लंघन करने का दोषी पाया गया हो।

(2) केंद्रीय सरकार, किए गए अपराध या उल्लंघन के संबंध में या तो राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या प्राधिकारणों या अन्य कोई स्रोत के माध्यम से या स्वतः जानकारी प्राप्त करने के पश्चात, इसकी जांच के पश्चात् उस संबंधित राज्य सरकार या संघ राज्य क्षेत्र और संबंधित प्राधिकारणों को, जिसके अधिकारकारिता के अंतर्गत इस अधिनियम के अधीन ऐसा अपराध किया गया है या उक्त अधिनियम के किसी उपबंध का उल्लंघन किया गया है, अधिकारकारिता रखने वाले किसी न्यायालय के समक्ष ऐसे अपराधी के विरुद्ध शिकायत दर्ज करने के लिए जानकारी देगी, और ऐसा किया जाना ऐसी शिकायत को इस प्रकार की सूचना की प्राप्ति से पैंतालीस दिनों की अवधि के भीतर दायर किए जाने के पहले ऐसे प्राधिकृत अधिकारी के लिए पूर्वाधार होगा राज्य सरकार और संबंधित प्राधिकरण समय-समय पर शिकायतें दर्ज करने के संबंध में एक आवधिक रिपोर्ट क्षेत्रीय कार्यालय प्रस्तुत करेंगे।

(3) सहायक महानिरीक्षक की श्रेणी या उससे उच्च पद वाले अधिकारी को केंद्रीय सरकार द्वारा, अधिसूचना के द्वारा,इस अधिनियम के अधीन किए गए अपराधों के विरुद्ध धारा कानूनी कार्यवाही शुरू करने और शिकायत दर्ज करने के किए प्राधिकृत किया जा सकता है।

(4) उप-नियम (1) और उप-नियम (3) के अंतर्गत केंद्रीय सरकार द्वारा प्राधिकृत अधिकारी यथास्थिति, राज्य सरकार या संघ राज्य क्षेत्र प्रशासन, के किसी अधिकारी या किसी व्यक्ति या किसी अन्य प्राधिकारी को विनिर्दिष्ट अवधि के भीतर अधिनियमित तथा तदधीन बनाए गए नियम के उल्लंघन से संबंधित ऐसी किसी रिपोर्ट, दस्तावेज़ या अन्य कोई जानकारी प्रस्तुत करने के लिए कह सकता है, जिसे किसी अधिकारकारिता वाले न्यायालय में शिकायत दर्ज करने के लिए आवश्यक समझा जाए, और ऐसी राज्य सरकार या ऐसा व्यक्ति या प्राधिकारी ऐसा करने के लिए बाध्य होगा।

16. प्रकीर्ण:—(1) अधिनियम की धारा 1 (क) की उप धारा (1) के अधीन उपबंधित सरकारी अभिलेखों के स्पष्टीकरण के प्रयोजन के लिए, सभी राज्य सरकारें और संघ राज्य क्षेत्र प्रशासन, एक वर्ष की अवधि के भीतर,एसी वन भूमियों, जिसके अंतर्गत प्रयोजनार्थ गठित विशेषज्ञ समिति द्वारा अभिज्ञात वन क्षेत्र, अवर्गीकृत वनभूमियों या सामुदायिक वन भूमि, सम्मिलित हो, जिन पर अधिनियम के उपबंध लागू होंगे।

(2) वन भूमियों पर वृक्षों की कटाई जिसे इन नियमों के अधीन वनेत्तर प्रयोजन के उपयोग के लिए अनुमोदित किया गया है वहां वृक्षों की कटाई को न्यूनतम और अपरिहार्य संख्या तक सीमित रखा जाएगा तथा यह कार्य स्थानीय वन विभाग के पर्यवेक्षण के अधीन किया जाएगा। उससे प्राप्त वनोपज को राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा विनिर्दिष्ट रीति से निपटान के लिए स्थानीय वन विभाग को सौंप दिया जाएगा। जो स्थानीय ग्राम वासियों को उनकी घरेलू वास्तविक आवश्यकताओं को पूरा करने के लिए वितरण करने को प्राथमिकता देगा।

(3) इन नियमों के अधीन प्रयोक्ता अभिकरण की लागत पर समुचित स्थायी सीमा चिन्हों के माध्यम से जमीन पर सीमांकित जो वन-भूमि वनेत्तर प्रयोजन उपयोग के लिए अपयोजित की गई है उसका प्रयोक्ता अभिकरण तथा वन विभाग या भूमि स्वामित्व विभाग द्वारा संयुक्त रूप से उपयुक्त सर्वेक्षण किया जाएगा तथा किसी गैर-वन उपयोग के प्रारंभ से पूर्वउसे वन-विभाग या भू-स्वामित्व विभाग द्वारा प्रयोक्ता अभिकरण को सौंप दिया जाएगा।

(4) इन नियमों के अधीन वन-आवरण के प्रयोजन के लिए भारत वन सर्वेक्षण द्वारा प्रकाशित नवीनतम भारतीय वन स्थिति रिपोर्ट में प्रयुक्त आंकड़ों और विवरण को निर्दिष्ट किया जाएगा।

(5) केन्द्रीय सरकार, राज्य सरकार या संघ राज्य क्षेत्र प्रशासन के अनुरोध के साथ या इसके बिना किसी प्रस्ताव के संबंध में दिए गए अनुमोदन को रद्द कर सकती है और मामला दर मामला आधार पर, जमा किए गए प्रतिपूरक उदग्रहण को वापस करने का निर्णय ले सकती है।

(6) वन भूमि के वनेत्तर उपयोग के अपयोजन में केन्द्रीय सरकार द्वारा अधिरोपित की गई शर्तों को अंतिम अनुमोदन की तारीख से दो वर्ष की अवधि के पश्चात तब तक परिवर्तित या उपांतरित नहीं किया जाएगा, जब तक कुछ

आपवादिक परिस्थितियां उत्पन्न न हो या केन्द्रीय सरकार अनुपालन के किसी अतिरिक्त खंड को अधिरोपित करना आवश्यक न समझे।

(7) भारतीय वन अधिनियम, 1927 (1927 का 16) स्थानीय वन अधिनियम या अधिनियम से संबन्धित मुद्दे के कारण मुकदमें के अधीन या विचारधीन वन भूमि के प्रस्तावो पर ऐसे मामलों में न्यायालयों/अधिकरणों द्वारा दिए गए आदेशों के अनुसार कार्य किया जाएगा और ऐसी भूमियों पर यह अधिनियम उस तिथि से लागू होगा जो न्यायालयों या अधिकरणों द्वारा पारित निदेश, यदि कोई हो, के अनुसार निर्धारित की गई हो।

(8) ऐसे कोई प्रस्ताव जो वन (संरक्षण) नियमावली, 2003 या वन (संरक्षण) नियमावली, 2022 के उपबंधों के अधीन पहले से ही प्रस्तुत कर दिए गए हैं और वर्तमान में सैद्धांतिक या अंतिम अनुमोदन प्रदान किए जाने के लिए राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या केंद्रीय सरकार के विभिन्न प्राधिकरणों में विचाराधीन हैं, पर निम्न प्रकार से कार्य किया जाएगा, अर्थात:

(i) सैद्धांतिक अनुमोदन प्रदान किए गए किन्हीं प्रस्तावों को मौजूदा नियमों के उपबंधों के तहत लिया जाएगा और उन पर कार्यवाही की जाएगी तथा उनको सैद्धांतिक अनुमोदन में निर्धारित शर्तो में उपांतरण किए बिना अंतिम अनुमोदन प्रदान करने योग्य समझा जाएगा।

(ii) वर्तमान नियमों का कोई उपबंध उन प्रस्तावों पर प्रयोज्य होगा जिन्हे अधिनियम के अधीन अभी तक सैद्धांतिक अनुमोदन मिलना बाकी है।

अनुसूची-I

केंद्र सरकार की पूर्व मंजूरी हेतु प्रस्तुत प्रस्तावों पर कार्रवाई के लिए समय सीमा

[नियम 8(1), नियम 9, नियम 10 और नियम 11 देखें]

कार्रवाई करने वाले प्राधिकरण/प्राधिकारी		**क्षेत्रफल (हेक्टेयर)/कार्य दिवस**			
		5*तक	5 से 40*	40 से 100*	100*से अधिक
क.राज्य स्तर	परियोजना जांच समिति	0	30	30	30
	डीसीएफ/जिला कलेक्टर	10	10	10	20
	डीसीएफ/सीएफ/नोडल अधिकारी द्वारा स्थल का निरीक्षण	5	5	20	20
	नोडल अधिकारी/पीसीसीएफ द्वारा कार्रवाई	5	10	15	15
	राज्य सरकार	10	15	15	15
	उप-योग	30	70	70	100
ख. क्षेत्रीय कार्यालय	पूर्णता की जांच करने के लिए परीक्षण	3	3	3	3
	क्षेत्रीय कार्यालय द्वारा प्रस्ताव का परीक्षण एवं कार्रवाई	5	5	5	5
	क्षेत्रीय कार्यालय द्वारा स्थल निरीक्षण	0	0	15	15
	क्षेत्रीय अधिकार प्राप्त समिति द्वारा परीक्षण एवं अनुमोदन	0	20	20	20
	सक्षम प्राधिकारी (सीए) द्वारा कार्रवाई और अनुमोदन	5	5	5	5
	सीए के अनुमोदन की संसूचना	2	2	2	2
	कुल	15	35	50	50
	कुल (क+ख)	45	105	120	150
ग. पर्यावरण, वन	पूर्णता की जांच करने के लिए परीक्षण	3	3	4	4

और जलवायु परिवर्तन मंत्रालय	प्रस्ताव का परीक्षण एवं कार्रवाई	6	6	5	5
	क्षेत्रीय कार्यालय द्वारा स्थल निरीक्षण	10	10	20	20
	परामर्शदात्री समिति	20	20	20	20
	सक्षम प्राधिकारी (सीए) द्वारा अनुमोदन	10	10	10	10
	सीए के अनुमोदन की संसूचना	1	1	1	1
	कुल	50	50	60	60
	कुल (क+ग)	85	120	160	160

*उन प्रस्तावों के लिए समय-सीमा विहित की गई है जो राज्य/संघ राज्य क्षेत्र या प्रयोक्ता अभिकरण से अतिरिक्त विवरण मांगने में लगे समय के अलावा सभी प्रकार से पूर्ण हैं।

****

'अंतिम' अनुमोदन प्रदान करने के लिए प्रस्तावित समय-सीमा

स्तर	**गतिविधि**	**समय (दिन)**
राज्य स्तर	प्रयोक्ता अभिकरण द्वारा प्रतिपूरक शुल्क के संदाय के लिए मांग पत्र जारी करना	2
	नोडल अधिकारी द्वारा मांग पत्र का अनुमोदन	3
	प्रयोक्ता अभिकरण द्वारा प्रतिपूरक शुल्क का संदाय और दस्तावेज़/प्रमाणपत्र जमा करना	5
	डीएफओ द्वारा अनुपालन रिपोर्ट की जांच किया जाना और डीएफओ द्वारा सीएफ/सीसीएफ को सूचित करते हुए वन संरक्षण अधिनियम, 1980 के नोडल कार्यालय को पूर्ण अनुपालन रिपोर्ट अग्रेषित किया जाना।	5
	नोडल अधिकारी द्वारा अनुपालन रिपोर्ट की जांच किया जाना और कमियों, यदि कोई हो, को अनुपालन के लिए डीएफओ को जारी किया जाना, या पूर्ण अनुपालन रिपोर्ट को एमओईएफसीसी/क्षेत्रीय कार्यालय को अग्रेषित करना।	10
	उप-योग	25
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, नई दिल्ली/क्षेत्रीय कार्यालय	अनुपालन रिपोर्ट की जांच, प्रयोक्ता अभिकरण से काम्पाखाते में प्राप्त प्रतिपूरक उद्ग्रहण की अदायगी की पुष्टि करना और कमियों का मुद्दा, यदि कोई हो, या स्तर-II अनुमोदन को जारी करना	20
	उप-योग	20
	कुल योग	45

*****

अनुसूची- II

[नियम 13 (1) और नियम 14 (4) देखें]

प्रतिपूरक वनीकरण से संबंधित भूमि आवश्यकता के लिए उपबंध

क्र.सं.	**प्रतिपूरक वनीकरण (सीए) भूमि का विवरण**	**वनेत्तर उपयोग के लिए अपयोजित की गई वन भूमि की तुलना में प्रतिपूरक वनीकरण भूमि का आकार**
(1)	(2)	(3)
1.	भूमि जिस पर इस अधिनियम के उपबंध लागू नहीं है	समतुल्य
2.	भूमि जो सरकारी रिकार्ड में 'वन' के रूप में अभिलिखित है	दो गुणा

	परंतु निम्नलिखित सभी शर्तें पूर्ण नहीं करती हैं : (क) तत्समय प्रवृत्त किसी विधि के अधीन वन अधिसूचित होना। (ख) वन विभाग द्वारा वन के रूप में प्रबंधित करना। (केंद्रीय सरकार तथा राज्य सरकार/संघ राज्यक्षेत्र प्रशासन के प्रस्तावों पर ही यह विधान अनुज्ञात है)।	
3.	अवक्रमित अधिसूचित या अवर्गीकृत वनभूमि। (यह वितरण मामला-दर-मामला आधार पर कैप्टिव कोयला ब्लॉक्स के लिए राज्य के सार्वजनिक के उपक्रम और मामला-दर-मामला आधार पर केन्द्रीय सरकार के अभिकरणों/केन्द्रीय सार्वजनिक उपक्रम के मामले में है)	दो गुणा
4.	उपर्युक्त क्रम संख्या (1) के अधीन प्रतिपूरक वनीकरण के लिए योग्य भूमि, एक ब्लॉक में पच्चीस हेक्टेयर या उससे ज्यादा के आकार की भूमि । दस हेक्टेयर से कम की प्रतिपूरक वनीकरण भूमि को तब तक स्वीकार नहीं किया जाएगा जब तक दस हेक्टेयर से कम की प्रतिपूरक वनीकरण भूमि की आवश्यकता न हो; ऐसे मामलों में प्रयोक्ता अभिकरण को वृक्षारोपण की तारीख से बीस वर्षों की अवधि के लिए इस प्रकार उठाए गए प्रतिपूरक वनीकरण के संरक्षण की अतिरिक्त लागत वहन करनी होगी।	अधिकतम पच्चीस प्रतिशत की छूट के अधीन दस हेक्टेयर के प्रत्येक अतिरिक्त ब्लॉक या उसके भाग के लिए पांच प्रतिशत कम। यह प्रतिशत केवल पच्चीस हेक्टेयर के न्यूनतम आकार से अधिक अधिगृहीत अतिरिक्त ब्लॉक आकार पर प्रयोज्य होगा।
5.	उपर्युक्त क्रम संख्या (1) के अधीन प्रतिपूरक वनीकरण के लिए योग्य भूमि, एक ब्लॉक में जो भूमि 25 हेक्टेयर आकार से कम है परंतु 10 हेक्टेयर से अधिक है। यदि प्रतिपूरक वनीकरण भूमि की आवश्यकता पच्चीस हेक्टेयर से कम है लेकिन आकार में दस हेक्टेयर से अधिक है, तो प्रतिपूरक वनीकरण के लिए अतिरिक्त भूमि के उपबंध लागू नहीं होंगे लेकिन प्रयोक्ता अभिकरण को वृक्षारोपण की तारीख से बीस वर्षों की अवधि के लिए इस प्रकार उठाए गए प्रतिपूरक वनीकरण के संरक्षण की अतिरिक्त लागत वहन करनी होगी।	प्रत्येक पांच हेक्टेयर लघु ब्लॉक आकार या उसके भाग के लिए पांच प्रतिशत अधिक
6.	उपर्युक्त क्रम संख्या (1) के अधीन प्रतिपूरक वनीकरण के लिए योग्य भूमि तथा संरक्षित क्षेत्र की अधिसूचित सीमा के अधीन अवस्थित है।	पच्चीस प्रतिशत कम
7.	उपरोक्त क्रमांक (1) या (2) के अधीन प्रतिपूरक वनीकरण के लिए योग्य भूमि तथा एक राष्ट्रीय उद्यान या वन्यजीव अभयारण्य या एक संरक्षित क्षेत्र या बाघ रिवर्ज के साथ अन्य संरक्षित क्षेत्र और अनिहित या अभिज्ञात बाघ या वन्यजीव गलियारों को जोड़ने वाला क्षेत्र, की अधिसूचित सीमा की निरंतरता में स्थित है।	पन्द्रह प्रतिशत कम
8.	उपरोक्त क्रमांक (1) या (2) के अधीन प्रतिपूरक वनीकरण के लिए योग्य भूमि तथा भारतीय वन अधिनियम, 1927 (1927 का 16) या अन्य विधि के अधीन वन के रूप में अधिसूचित वन भूमि के निकटवर्ती स्थित है। किसी भी आकार की प्रत्यायित प्रतिपूरक वनीकरण भूमि को स्वीकार किया जा सकता है यदि वह किसी विधि के अधीन अधिसूचित वन भूमि के पास हो।	दस प्रतिशत कम

9.	प्रतिपूरक वनीकरण भूमि वन्यजीव अभ्यारण्य, राष्ट्रीय उद्यान या बाघ रिजर्व से गांव (वनेत्तर भूमि में स्थित), के संपूर्ण तथा स्वैच्छिक पुन:स्थापन/आवास सेऐसे अभयारण्य उद्यान या रिजर्व, या एक संरक्षित क्षेत्र या बाघ रिजर्व के साथ अन्य संरक्षित क्षेत्र और नामनिर्दिष्ट/चिन्हित वन्यजीव गलियारों को जोड़ने वाला क्षेत्र, यथास्थिति, के बाहर वनेत्तर पर उपलब्ध कराई गई।	(क) राष्ट्रीय उद्यान/ वन्यजीव अभयारण्य/ बाघ रिजर्व में गांव या आवास स्थल को खाली कराने के माध्यम से प्रतिपूरक वनीकरण भूमि के बराबर वन भूमि के शुद्ध वर्तमान मूल्य के भुगतान से छूट। **टिप्पण:** "शुद्ध वर्तमान मूल्य" का प्रतिपूरक वनीकरण निधि अधिनियम, 2016 (2016 का 38) की धारा 2 के खंड (ञ) में समनुदेशित अर्थ वही होगा। (ख) स्वैच्छिक पुन:स्थापन के माध्यम से एक गांव द्वारा खाली किए गए स्थान पर (वनेत्तर भूमि: अर्जित प्रत्यायित प्रतिपूरक वनीकरण) 1:1.25 के अनुपात में प्रत्यायित प्रतिपूरक वनीकरण (परंतु इसे वन्यजीव अभयारण्य, राष्ट्रीय उद्यान या बाघ रिजर्व, के भाग के रूप में तथा संरक्षित क्षेत्र या आरक्षित क्षेत्र के रूप में भी अधिसूचित किया जाए) (ग) अतिरिक्त प्रत्यायित प्रतिपूरक वनीकरण 0.5 हेक्टेयर प्रति पुनर्स्थापित परिवार के मूल्य पर।

टिप्पणी 1: प्रयोक्ता अभिकरण या प्रत्यायित प्रतिपूरक वनीकरण विकासकर्ता यह सुनिश्चित करेगा कि पुन:स्थापन स्वैच्छिक है।

टिप्पणी 2: केन्द्रीय सरकार या राज्य सरकार की सुसंगत योजनाओं के अधीन भी कोई क्षतिपूर्ति पुन:स्थापनकर्ता या प्रयोक्ता अभिकरण या प्रत्यायित प्रतिपूरक वनीकरण विकासकर्ता को देय नहीं होगा।

टिप्पणी 3 : राज्य सरकार भी इस उपबंध का उपयोग कर सकती है, यदि ऐसी योजना पर कोई केंद्रीय सहायता प्राप्त नहीं की जाती है।

अनुसूची—III

राज्य सरकार द्वारा जारी किया जाने वाला राज्य/संघ राज्य क्षेत्र में प्रतिपूरक वनरोपण के लिए भूमि की अनुपलब्धता का प्रमाण पत्र ।

[नियम 13 देखें]

सं..... दिनांक.....

मैं....., पदनाम..... (राज्य/संघ राज्य क्षेत्र का नाम) यह प्रमाणित करता हूं कि:

i. (राज्य/संघ राज्य क्षेत्र का नाम) ..... के प्रत्येक जिले में उपलब्ध वनेत्तर भूमि, राजस्व भूमि, जुडपी जंगल, छोटे झाड़ का जंगल, बड़े झाड़ का जंगल, जंगली झाड़ी भूमि, सिविल-सोयम भूमि और वन भूमि की अन्य ऐसी सभी श्रेणियों (वन विभाग के प्रबंधन और प्रशासनिक नियंत्रण के अधीन वन भूमि को छोड़कर), जिन पर वन (संरक्षण एवं संवर्द्धन) अधिनियम, 1980 के उपबंध लागू होते हैं,से संबंधित प्रासंगिक रिकॉर्ड की जांच की गई है; और

ii. मैंने इस प्रमाणपत्र को जारी करने के लिए स्वयं की संतुष्टी हेतु आगे की आवश्यक जांच भी की है। इस प्रमाणपत्र को जारी करने के लिए आवश्यक प्रासंगिक अभिलेखों की जांच और इस प्रकार की आगे की जांच के आधार पर, मैं प्रमाणित करता हूं कि संपूर्ण (राज्य/संघ राज्य क्षेत्र का नाम) मेंवन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के उपबंध लागू होने वाली और केंद्रीय सरकार के मौजूदा दिशा-निर्देशों के अनुसार

वनेत्तर प्रयोजन के लिए अपवर्तित वन भूमि के बदले में प्रतिपूरक वनीकरण के लिए उपयोग की जा सकने वाली वनेत्तर भूमि, राजस्व भूमि, ज़ुडपी जंगल, छोटे झाड़ का जंगल, बड़े झाड़ का जंगल, जंगली झाड़ी भूमि, सिविल-सोयम भूमि और वन भूमि की अन्य श्रेणियों, (वन विभाग के प्रबंधन और प्रशासनिक नियंत्रण के अधीन वन भूमि के अलावा) में आने वाली भूमि उपलब्ध नहीं है।

मेरे हस्ताक्षर और मुहर से आज.....दिन .....को जारी किया गया।

हस्ताक्षर और आधिकारिक मुहर

[फा.सं. एफसी-11/118/2021-एफसी]

रमेश कुमार पाण्डेय, वन महानिरीक्षक

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 29th November, 2023

G.S.R. 869(E).—In exercise of the powers conferred by sub-section (1) of section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 (69 of 1980) and in supersession of the Forest (Conservation) Rules, 2022, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:- -

1. Short title, extent and commencement.—(1) These rules may be called the Van (Sanrakshan Evam Samvardhan) Rules, 2023.

(2) They shall come into force on the 1st Day of December 2023.

2. Definitions.—(1) In these rules, unless the context otherwise requires, -

(a) "accredited compensatory afforestation" means a system of proactive afforestation to be used for obtaining prior approval under sub-section (1) of section 2 of the Adhiniyam.

(b) "Adhiniyam" means the Van (Sankashan Evam Samvardhan) Adhiniyam, 1980 (69 of 1980);

(c) "Advisory Committee" means the Advisory Committee constituted under section 3 of the Adhiniyam;

(d) "compensatory afforestation" means afforestation done in lieu of the diversion of forest land for non-forest purpose under the Adhiniyam;

(e) "compensatory levies" includes all money and funds specified in clauses (iii) and (iv) of sub-section (3) of section 4 of the Compensatory Afforestation Fund Act, 2016 (38 of 2016);

(f) "Conservator of Forests" means Conservator of Forests, Chief Conservator of Forests, the Regional Chief Conservator of Forests or an officer equivalent to Conservator of Forests appointed by the State Government or Union territory Administration to hold the charge of a forest circle having jurisdiction over the forest land for which the prior approval of the Central Government is required;

(g) "Deputy Director General of Forests (Central)" means head of the Regional Office appointed by the Central Government;

(h) "dereservation" means an order issued by the State Government or Union territory Administration or any authority thereof, for change in the legal status of a land statutorily or otherwise recognised as forest to any other category of land;

(i) "diversion" means an order issued by the State Government or Union territory Administration or any authority thereof for the use of any forest land for non-forest purpose or assignment of a lease of any forest land for non-forest purpose;

(j) "District Collector" includes Deputy Commissioner, to hold the charge of the Administration of the revenue district having jurisdiction over the forest land for which the prior approval of the Central Government under the Adhiniyam is required;

(k) "Divisional Forest Officer" means Divisional Forest Officer, Deputy Conservator of Forests or an officer equivalent to the Divisional Forest Officer or Deputy Conservator of Forests appointed by the State Government or Union territory Administration to hold the charge of a Forest Division having

jurisdiction over the forest land for which the prior approval of the Central Government under the Adhiniyam is required;

(l) "land bank" means the lands identified or earmarked, as the case may be, by the State Government and Union territory Administration for raising compensatory afforestation in lieu of forest land proposed for diversion or diverted under the Adhiniyam;

(m) "linear project" means project involving linear diversion of forest land for the purposes such as roads, pipelines, railways, transmission lines, slurry pipeline, conveyor belt etc.;

(n) "National Working Plan Code" means a code prepared by the Central Government for the preparation of Working Plans;

(o) "Nodal Officer" means any officer not below the rank of Chief Conservator of Forests, authorised by the State Government or Union territory Administration, as the case may be, or the senior most officer in the Forest Department of the concerned Union territory, if there is no post of Chief Conservator of Forests or above in the Department, for the purpose of implementation of the Adhiniyam and rules thereof and to deal with and to make correspondence with the Central Government, in the matter of forest conservation;

(p) "Project Screening Committee" means the Project Screening Committee constituted under rule 8;

(q) "Regional Empowered Committee" means the Regional Empowered Committee constituted under sub-rule (1) of rule 6;

(r) "Regional Office" means a Regional Office established by, and controlled by the Central Government for the purpose of these rules;

(s) "survey" means any activity to be taken up prior to initiating commissioning of a project or any activity undertaken for the purpose of exploring, locating or proving mineral deposits including coal, petroleum and natural gas before carrying out actual mining in the forest land, that includes survey, investigation, prospecting, exploration, including drilling therefor, etc.;

(t) "technological tool" means Geographical Information System based digital tools such as Decision Support System facilitating the decision making process of proposal seeking prior approval under the Adhiniyam;

(u) "user agency" means any person, organisation or legal entity or company or Department of the Central Government or State Government or Union territory Administration submitting a proposal under section 1 of the Adhiniyam;

(v) "working permission" means permission granted to linear projects before final approval to mobilise the resources to commence the preliminary project work other than black topping, concretisation, laying of railway tracks, charging of transmission lines, etc. or as specified in the in-principle approval;

(w) "Working Plan" means the document prepared as per the provisions of the National Working Plan Code published by the Central Government from time to time and having prescriptions for scientific management of the forests of a particular Forest Division for a specified period;

(2) Words and expressions used herein and not defined in these rules but defined in the Adhiniyam shall have the same meaning as respectively assigned to them in the Adhiniyam.

3. Constitution of Advisory Committee. - (1) The Central Government may, by an order, constitute an Advisory Committee to advise the Central Government with regards to the grant of approval under sub-section (1) of section 2 in respect of proposals referred under sub-rule (2) of rule 10; and any matter connected with the conservation of forests referred to the Advisory Committee by the Central Government.

(2) The Advisory Committee shall consist of the following persons, namely: -

(a) Director General of Forests, Ministry of Environment, Forest and Climate Change – Chairperson;

(b) Additional Director General of Forests, dealing with the forest conservation in the Ministry of Environment, Forest and Climate Change – Member;

(c) Additional Director General of Forests, dealing with wildlife in the Ministry of Environment, Forest and Climate Change – Member;

(d) Additional Commissioner (Soil Conservation), Ministry of Agriculture and Farmers' Welfare – Member;

(e) Three non-official experts to be nominated by the Central Government representing one each from the fields of ecology, engineering and development economics – members;

(f) Inspector General of Forests dealing with forest conservation and Adhiniyam thereof – Member-Secretary

(3) The Chairperson may co-opt the domain experts as special invitees to a meeting of the Advisory Committee.

(4) The Chairperson shall preside over the meeting of the Advisory Committee and in his absence, the Additional Director General of Forests, dealing with forest conservation, in the Ministry of Environment, Forest and Climate Change shall preside over the meeting.

4. Terms and conditions of non-official Members of Advisory Committee. –

(1) A non-official Member shall hold his office for a period of up to two years from the date of his nomination or as specified by the Central Government.

(2) A non-official Member shall cease to hold office if he becomes of unsound mind, or insolvent or is convicted for an offence which involves moral turpitude.

(3) A non-official Member may be removed from his office if he fails to attend three consecutive meetings of the Advisory Committee without any sufficient cause or reason.

(4) Any vacancy caused by any reason mentioned in clauses (b) and (c) shall be filled by the Central Government for the remaining term of two years.

(5) The non-official Members of the Advisory Committee shall be entitled to a travelling allowance and daily allowance as are admissible to an officer of the Government of India holding Group 'A' post.

(6) Provided that where a Member of the Parliament or a Member of a State Legislature has been appointed as a member of the Advisory Committee, he shall be entitled to the travelling allowance and daily allowances in accordance with the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954) or the respective provisions of law pertaining to the member of the concerned State Legislature, as the case may be.

5. Conduct of business of the Advisory Committee.—(1) The Chairperson of the Advisory Committee shall call the meeting of the Committee at least once a month, whenever considered necessary;

(2) the meeting of the Advisory Committee shall ordinarily be held at New Delhi except when the Chairperson considers it necessary to inspect the proposed land, then the Chairperson may direct the meeting to be held at a place from where the proposal can be inspected.

(3) the quorum of the meeting of the Advisory Committee shall be five including the Chairperson.

(4) The Member-Secretary shall prepare an agenda of the meeting and present the proposals and matters referred to the Advisory Committee by the Central Government.

(5) The Advisory Committee shall examine in its meeting the proposal or the matter and, in urgent cases, the Chairperson may direct the proposal or the matter to be sent to the members for the their opinion, which shall be furnished to the Committee within the stipulated time.

(6) the user agency may be allowed to attend the meeting of the Advisory Committee for such duration as may be necessary to furnish such information or clarify any issue which may pertain to it.

(7) After the examination of the proposal or the matter, the Advisory Committee shall make its recommendation/advise to the Central Government.

6. Constitution of Regional Empowered Committee.—(1) The Central Government may, by an order, constitute a Regional Empowered Committee at each of the Regional Offices to examine proposals referred to it under sub-rule (3) of rule 10 and grant approval or rejection of proposals under sub-section (1) of section 2.

(2) The Regional Empowered Committee at each of the Regional Offices shall consist of the following persons, namely: -

(a) Deputy Director General of Forests (Central) or an officer nominated by the Central Government – chairperson;

(b) Three non-official members from amongst eminent persons who are experts in the field of forestry and allied disciplines – members;

(c) The senior-most officer amongst officers of the rank of Conservator of Forests and Deputy Conservator of Forests in the Regional Office – member-secretary.

(3) The chairperson of the Regional Empowered Committee may co-opt the domain experts as special invitees to the meeting.

(4) One representative each from the Forest Department and Revenue Department of the State or the Union territory Administration, not below the rank of Director to the Government of India, shall be invited by the Regional Empowered Committee to attend the meeting as a special invitee, in the examination of the proposals.

(5) Terms and conditions of non-official members of Regional Empowered Committee.—

(1) A non-official member shall hold his office for a period of up to two years from the date of his nomination.

(2) A non-official member shall cease to hold office if he becomes of unsound mind, insolvent, or is convicted for an offence involving moral turpitude.

(3) A non-official member may be removed from his office if he fails to attend three consecutive meetings of the Committee without any sufficient cause or reason.

(4) Any vacancy of a member in the Regional Empowered Committee caused by any reason mentioned in sub-rules (2) and (3) shall be filled by the Central Government for the remaining term of the member in whose place vacancy has arisen.

(5) The non-official members of the Regional Empowered Committee shall be entitled to a travelling allowance and daily allowance as are admissible to an officer of the Government of India holding Group 'A' post carrying the same scale of pay.

(6) Provided that where a Member of the Parliament or a Member of a State Legislature has been appointed as a member of the Advisory Committee, he shall be entitled to the travelling allowance and daily allowances in accordance with the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954) or the respective provisions of law pertaining to the member of the concerned State Legislature, as the case may be.

7. Conduct of business of Regional Empowered Committee. —The Regional Empowered Committee shall conduct its business as follows, namely:—

(1) The chairperson of the Regional Empowered Committee shall hold the meeting whenever considered necessary, but not less than once a month.

(2) The meetings of the Regional Empowered Committee shall be held at the headquarters of the Regional Office:

Provided that where the chairperson of the Regional Empowered Committee is satisfied that inspection of site of forest land proposed to be used for non-forest purposes shall be necessary or expedient in connection with the consideration of the proposal referred, he may direct that the meetings of the Regional Empowered Committee be held at a place other than headquarters of the Regional Office for such inspection of site;

(3) The chairperson of the Regional Empowered Committee shall preside over the meeting of the Regional Empowered Committee and in his absence, Deputy Director General of Forests holding the charge of other Regional Office or Inspector General of Forests dealing with the matter related to the Adhiniyam, as may be authorised by the Central Government, may chair the meeting of the Regional Empowered Committee.

(4) Every proposal referred to the Regional Empowered Committee for advice or decision shall be considered in the meeting of the Regional Empowered Committee:

Provided that in urgent case, the chairperson of the Regional Empowered Committee may direct that documents may be circulated and sent to the members of the Regional Empowered Committee for their opinion within the stipulated time.

(5) The quorum of the meeting of the Regional Empowered Committee shall be three.

(6) The user agency may be allowed to remain present for such duration during a meeting as may be necessary to furnish such information or clarify any issue which may pertain to it.

(7) The member-secretary shall prepare agenda of the meeting and present the proposals and matters connected with the Adhiniyam before the committee for making appropriate recommendations and decisions thereafter.

8. Constitution of Project Screening Committee.—(1) The State Government and Union territory Administration may, by an order, constitute a Project Screening Committee to examine the completeness of the proposal submitted under clauses (i), (ii) or (iii) of sub-section **(1)** of section 2 of the Adhiniyam.

(2) The Project Screening Committee shall consist of the following persons, namely:-

a. Nodal Officer – chairperson;

b. Concerned Chief Conservator of Forests/ Conservator of Forests – member;

c. Concerned Divisional Forest Officer- member;

d. Concerned District Collector or his representative (Not below the rank of Deputy Collector) –member;

e. Divisional Forest Officer in the office of Nodal Officer- member-secretary

(3) The Project Screening Committee shall meet at least twice every month and the quorum of the meeting of the Project Screening Committee shall be three.

(4) The Project Screening Committee shall, after examination of the proposals, make recommendation to the State Government or Union territory Administration, as the case may be.

9. Proposals for prior approval of Central Government.—(1) The approval shall be accorded by the Central Government in two stages, namely, (i) 'In- Principle' approval; and (ii) 'Final' approval.

(2) The user agency shall submit an application to the State Government or Union territory Administration for approval of the Central Government under sub-section (1) of section 2 of the Adhiniyam for dereservation of forest land, use of forest land for non-forest purposes or for assignment of lease online, through the web portal of the Central Government.

(3) A proposal identity number shall be generated online for the proposal submitted by the user agency and the said identity number shall be used for all future references;

(4) The copy of the proposal shall be simultaneously forwarded to the concerned Divisional Forest Officers, District Collectors, Conservator of Forests, Chief Conservator of Forests and the Nodal Officer of the State Government or Union territory Administration each of whom shall independently undertake preliminary examination of the completeness of documentation of the proposal.

(5) The Project Screening Committee shall examine the proposal received from the State Government or Union territory Administration, except proposals involving forest land of five hectares or less, that the proposal is complete in all respects and the proposed activity is not in any restricted area or category.

(6) The Project Screening Committee, for the purpose of screening, may call the user agency for clarification or additional documents, if any.

(7) The Project Screening Committee shall examine the proposal for its completeness and correctness and ensure that deficiencies in the proposal, if any, are identified and the member-secretary shall inform in this regard to the user agency.

(8) The proposals returned to the user agency shall be re-submitted after addressing the deficiency, as identified under sub-rule (7) above, within a period of ninety days, failing which the proposal shall stand de-listed.

(9) In case the user agency submits the information within the given time the proposal will be re-examined by the Project Screening Committee and in case the proposal is not complete in all respect then the same will be de-listed for the reasons to be recorded in writing:

Provided that the after de-listing of the proposal by the Project Screening Committee, the user agency, after addressing the deficiencies, can re-list the proposal only once using the same proposal identity number, as generated under sub-rule (2) above, which will again be examined by the PSC as per procedure given in sub-rule (5) to (7) above and in case the proposal is found still incomplete, it will be rejected and deleted permanently from the portal.

(10) The complete proposal with the proposal identity number shall be forwarded to concerned Divisional Forest Officer concerned, District Collectors, Conservator of Forests or Chief Conservator of Forests for field verification.

(11) Where the forest land or part thereof included in the proposal is not under the management control of the Forest Department, the District Collector shall get the land schedule and map of the forest land included in the proposal authenticated online through joint verification by officers of the Revenue Department and Forest Department.

(12) In addition to every proposal verified in the field by the Divisional Forest Officer concerned, field inspection shall be simultaneously undertaken for every proposal that involves more than forty hectares of forest land by the Conservator of Forests concerned and for every proposal that involves more than hundred hectares of forest land by the Nodal Officer.

(13) The proposal, except involving forest land of five hectares or less, shall come up for consideration of the Project Screening Committee within the period specified in Schedule I, annexed to these rules, from

submission of the completed proposal under sub-rule (8), or (9), as the case may be, and the Project Screening Committee shall examine the feasibility of the proposal for the purpose of recommending it to the State Government or Union territory Administration along with mitigation measures to be adopted by the user agency:

Provided that the Project Screening Committee may seek from the user agency any clarification, additional detail or modification of the proposal in terms of change in forest land proposed for diversion on account of reasons such as minimising the requirement of forest land or minimising adverse impact on forest and wildlife, change in compensatory afforestation land proposed or change in measures proposed to be adopted by the user agency to mitigate the adverse impact of the project, and for this purpose it may ask the user agency to make a presentation:

Provided further that the proposal shall be reconsidered by the Project Steering Committee in case of timely submission of complete information and clarification and additional detail by the user agency online and in case the user agency modifies the original proposal substantially and makes major changes such as change in the forest land or land use plan, the Project Steering Committee may return the proposal to complete the steps given in sub-rule (7) to (11) and therefore the steps in this sub-rule shall also be repeated in such cases.

(14) Where the user agency fails to submit correct information, additional detail or a modified proposal within the period as specified, the proposal shall stand rejected*:*

Provided that if the user agency satisfies the Project Screening Committee that the reason for the delay was beyond its control, the Project Screening Committee may reconsider the proposal, after the reasons to be recorded in writing and recommend it to the State Government or Union territory Administration, as the case may be;

(15) The proposal involving forest land of up to five hectares, shall after their examination at the level of Divisional Forest Officer be forwarded by him directly to the Nodal Officer and the Nodal Officer shall forward such proposals to the State Government or Union territory Administration along with his recommendations:

Provided that Division Forest Officer, after receiving the proposals from the user agency, shall assess their completeness and incomplete proposal shall be returned to the user agency for re-submitting it with complete information.

(16) The proposal involving forest land of more than five hectares, shall be forwarded by the Nodal Officer, with the approval of the Principal Chief Conservator of Forests, to the State Government or Union territory Administration, along with the Project Screening Committee's recommendation and the same shall also be forwarded to the Regional Office.

(17) Where the State Government or Union territory Administration, as the case may be, decides not to dereserve, divert for non-forest purposes or assign on lease the forest land as indicated in the proposal, the same shall be intimated to the user agency by the Nodal Officer.

(18) Where the State Government or Union territory Administration agrees 'In-Principle' to dereserve the forest land, divert for non-forest purposes or assign on lease the forest land as indicated in the proposal shall forward its recommendation to the Central Government.

10. In-Principle approval of the proposal.—

(1) Except the proposals referred to in sub-rule (2), all proposals related to.-

(i) linear projects;

(ii) hydro electric power projects of upto 25 MW capacity proposed in the river basin where cumulative impact assessment to assess the carrying capacity of the river basing has been done

(ii) forest land up to forty hectares; and

(iii) use of forest land having canopy density up to 0.7 irrespective of their extent for the purpose of survey which are not covered under the exemptions provided under clause (iii) of sub-section (1) of section 2 of the Adhiniyam and Guidelines issued thereunder;

shall be examined in the Regional Office and disposed off in the manner specified in sub-rule (3).

(2) All proposals, other than those referred to in sub-rule (1) and following proposals, namely:-

(i) dereservation;

(ii) mining;

(iii) hydro electric power projects of more than 25 MW and those falling in a river basin where cumulative impact assessment study to assess the carrying capacity of river basin has not been done or policy decision on allowing the projects in a river basin has not been taken by the Central Government;

(iv) regularisation of encroachment;

(v) ex-post facto approval involving violation of the provisions of the Adhiniyam;

shall be examined and disposed of by the Central Government in the manner specified under these rules.

Provided that, no approval is required for assignment of petroleum exploration licence or petroleum mining lease where the physical possession or breaking of forest land is not involved:

(3) The proposals received under sub-rule (1) shall be examined by the Regional Office in the following manner, namely:-

(i) all proposals involving forest land up to five hectares, shall be examined by the Regional Office for its completeness and after further enquiry or site inspection, as deemed necessary and giving due regard to the aspects listed under clause (ii) of sub-rule (5), 'In-Principle' approval or rejection may be granted by the Regional Office by recording the reasons.

(ii) all linear proposals involving forest land of more than five hectares, all proposals for use of forest land having canopy density upto 0.7 for the purpose of survey irrespective of their extent and all other proposals involving the use of more than five hectares and up to forty hectares forest land, shall be referred, after examination of its completeness, by the Regional Office to the Regional Empowered Committee.

(iii) the Regional Empowered Committee shall examine all proposals referred to it under clause (ii) and after further enquiry or site inspection as deemed necessary and giving due regard to the aspects listed under clause (ii) of sub-rule (5), may grant 'In-Principle' approval or reject the same by recording reasons.

(iv) The decisions taken by the Regional Empowered Committee or the Deputy Director General of Forests to grant 'In-principle' approval or to reject a proposal, in accordance with the power delegated under this rule, as and when necessary or required, may be reviewed by Central Government and decision taken by the Central Government in such matters shall be the final.

(4) Site inspection report shall be prepared for proposals specified in sub-rule (2) by the Regional Office and the same shall be submitted to the Central Government for consideration by the Advisory Committee.

(5) The proposals received by the Central Government shall be examined in the following manner, namely:-

(i) all proposals under sub-rule (2) along with the site inspection report as required under sub-rule (4) or as asked by the Central Government, shall be referred, after examination of its completeness, to the Advisory Committee.

(ii) the Advisory Committee shall examine all proposals referred to it in clause (i), giving due regards, but not limited to, the following, and after further enquiry, as deemed necessary, shall make recommendation to the Central Government for consideration for approval:-

(a) the proposed use of the forest land is not for any non-site specific purpose such as agricultural purpose, office or residential purpose or for the rehabilitation of persons displaced for any reason;

(b) the State Government or the Union territory Administration, as the case may be, has certified that it has considered all alternatives and that no other alternative in the circumstances is feasible and that the required area is the minimum needed;

(c) the State Government or the Union territory Administration, as the case may be, before making his recommendation, has considered all issues having direct and indirect impacts on the diversion of forest land on the forest, wildlife and the environment;

(d) concerned mandates under the National Forest Policy;

(e) whether adequate justification has been given and appropriate mitigation measures have been proposed by the State Government or the Union territory Administration, as the case may be, if the forest land proposed to be used for non-forest purposes forms part of a national park, wildlife sanctuary, tiger reserve, designated or identified tiger or wildlife corridor, or habitat of any endangered or threatened species of flora and fauna or of an area lying in the severely eroded catchment; and

(f) the State Government or the Union territory Administration, as the case may be, undertakes to provide at its cost or at the cost of the user agency the requisite extent of appropriate land, as per rule 13, for the purpose of carrying out compensatory afforestation.

(6) While making recommendations under sub-rule (5), the Committee may also impose conditions or restrictions and such mitigation measures, which in its opinion would offset the adverse environmental impact of diversion of forest land under the proposal.

(7) The Central Government shall, after considering the recommendation of the Advisory Committee, grant 'In-Principle' approval subject to fulfilment of stipulated conditions or reject and communicate the same to the State Government or the Union territory Administration, as the case may be, and to the user agency.

(8) In case the proposal is found incomplete or information provided is found to be incorrect after its examination, the Central Government shall inform the State Government or Union territory Administration and user agency for furnishing the required information within a specified period.

(9) The State Government or Union territory Administration on receipt of communication under sub-rule (8), may furnish the complete information, after which the proposal shall be considered for 'In-Principle' approval under these rules:

Provided, if the information sought pertains to the user agency, the user agency may directly furnish the requisite information to the Central Government with a copy to the State Government or Union territory Administration, and upon receipt of such information from the user agency, the Central Government, if it considers necessary, may seek comments of the concerned State Government or Union territory Administration, as the case may be, on the information furnished by the user agency or consider granting 'In-Principle' approval.

(10) The State Government or the Union territory Administration, if so desire, after obtaining the 'In-principle' approval of linear proposal and deposition of compensatory levies such as compensatory afforestation and Net Present Value and cost of mitigation plans such as of the Wildlife Management Plan and Soil and Moisture Conservation Plan, as applicable, notification of the land identified for raising compensatory afforestation as Protected Forest under Indian Forest Act, 1927 (16 of 1927) or local forest Act and compliance of other statutes including the Schedule Tribe and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), may grant 'working permission' for the commencement of project work before grant of 'Final' approval.

11. Final approval of the proposal.—

(1) The Nodal Officer may, after receipt of the 'In-Principle' approval from the Central Government, communicate the same to the Divisional Forest Officers, District Collectors and Conservator of Forests.

(2) On receipt of a copy of the 'In-Principle' approval, the Divisional Forest Officer shall prepare a demand note containing the item-wise amount of compensatory levies , as applicable, to be paid by the user agency and communicate the same to the user agency, along with a list of documents, certificates and undertakings required to be submitted by them in compliance with the conditions stipulated in 'In-Principle' approval.

(3) The user agency shall, after receipt of the communication, make payment of compensatory levies and hand over the land identified for compensatory afforestation, a compliance report along with copies of documentary evidence including undertaking and certificate in respect of the payment of compensatory levies and handing over of compensatory afforestation land to the Divisional Forest Officer.

(**4**) The Divisional Forest Officer, after having received the compliance report as referred to in sub-rule (3), shall examine its completeness and make his recommendations on the compliance report and forward the same to the Nodal Officer.

(5) the Nodal Officer, after having received the compliance report, ensuring its completeness and obtaining approval of the Principal Chief Conservator of Forests of the State Government or head of the Department in case of Union territory Administration, shall forward such report with his recommendations to the State Government or Union territory Administration, as the case may be.

(6) The Central Government after having received the compliance report and ensuring its completeness may accord 'Final' approval under sub-section (1) of section 2 of the Adhiniyam and communicate such decision to the State Government or Union territory Administration and the user agency.

(7) The State Government or Union territory Administration, as the case may be, after receiving the 'Final' approval of the Central Government under sub-section (1) of section 2 of the Adhiniyam, and after fulfilment and compliance of the provisions of all other Acts and rules made thereunder, as applicable including ensuring settlement of rights under the Scheduled Tribes and Other Traditional Forest

Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), shall issue order for diversion, assignment of lease or dereservation, as the case may be.

(8) The final order of dereservation under clause (i) of sub-section (1) of section 2 of the Adhiniyam, wherever accorded, shall be published in the official Gazette by the State Government or Union territory Administration, as the case may be, informing dereservation of the forest land;

(9) The whole process of obtaining approval shall be carried out in the online portal developed for this purpose.

(10) Where compliance of condition imposed in the 'In-principle' approval is awaited from the State Government or Union territory Administration, as the case may be, for more than two years, the 'In-Principle' approval shall be deemed to be null and void:

Provided the Central Government may, for the reasons to be recorded in writing, in respect of proposals involving forest land of more than thousand hectares, where 'In-Principle' approval has been obtained, may consider grant of phase-wise 'Final' approval by the competent authority subject to compliance in respect of-

(a) payment of compensatory levies and notification of land identified and accepted for raising Compensatory Afforestation, proportional to the part area for which compliance is submitted; and

(b) any other specific condition that the Central Government may deem fit to have been complied with.

(11) After issue of final approval under sub- rule (7) and Gazette notification under sub-rule (8) the forest land concerned may be handed over or assigned, as the case may be, to the user agency by the State Government or Union territory Administration.

(12) The Regional Office shall monitor the compliance of all conditions imposed at the time of granting 'In-Principle' approval and the State Government or Union territory Administration and the user agency shall also monitor, at least once every year, the compliance of conditions imposed during 'In-Principle' approval and upload the monitoring report in the online portal.

(13) The entire process for processing the proposals by the various authorities in the State shall be completed within the time limit specified in **Schedule-I** appended to these rules.

12. Proposal seeking prior approval of Central Government for working plan.—

(1) The Nodal Officer of the State Government or Union territory Administration shall submit the draft Working Plan of a Forest Division, duly prepared in accordance with the provisions of the National Working Plan Code, along with the recommendation of the State Consultative Committee, in the online portal for prior approval of the Central Government.

(2) The draft Working Plan shall include, *inter alia*, details of forest land diverted, corresponding Compensatory Afforestation lands and status of afforestation thereon.

(3) the draft Working Plan submitted to the Central Government shall be examined by the Regional Office concerned for its conformity with National Working Plan Code, the National Forest Policy and with preamble of Adiniyam for conservation and augmentation of forests and the Regional Office may accord prior approval to the draft Working Plan along with conditions or without conditions or accord approval along with modification of the provision contained in the draft Working Plan and for a period as it deems fit, or reject the same by recording the reasons therefor.

(4) The State Government or Union territory Administration or its designated officer shall carry out the prescriptions of the Working Plan to which the approval has been accorded by the Regional Office with respect to all or specific provision of the Working Plan and for the period for which the Working Plan has been approved.

(5) The State Government or Union territory Administration shall undertake a mid-term review of the approved Working Plan and submit the review report along with its recommendation to the Regional Office and the Regional Office may, after examination, modify the condition of approval or issue a fresh prior approval by modifying the provision of the previously approved Working Plan for the remaining period or reject the recommendations of mid-term review by recording reasons therefor.

(6) The Regional Office may also consider and approve eligible Annual Working Schemes, in case submitted by the State Government or Union territory Administration.

(7) All proposals under clause (iv) of sub-section (1) of section 2, irrespective of the size of forest land involved, shall be submitted online by the State Government or Union territory Administration to the concerned Regional Office.

(8) The proposals received under sub-rule (1) shall be examined by the Regional Office and after enquiry, the Regional Office may grant approval or reject the same by recording the reasons thereof;

(9) The proposals involving whole or part of forest land bearing a canopy density of 0.4 or more or proposals involving clear-felling of forest land of size more than twenty hectares in plains and ten hectares in hills irrespective of canopy density, shall be forwarded to the Regional Empowered Committee and the Regional Empowered Committee shall deal in the manner specified under these rules and while examining the proposal, the Regional Office shall ensure that the final decision is in conformity with the National Working Plan Code, the National Forest Policy and with preamble of Adiniyam for conservation and augmentation of forests.

(10) For the purpose of these rules "clear-felling of forest land" means removal of all natural vegetation in whatever form occurring, by felling, uprooting or burning them and removing them from the forest land over one hectare in size or more, but other types of felling of trees of specified size or species, including their selection felling or coppice felling shall not be considered as clear felling.

13. Creation of Compensatory Afforestation.— (1) The user agency shall provide land which is neither notified as forest under the Indian Forest Act, 1927 (16 of 1927) or any other law nor managed as forest by the Forest Department and it shall also bear the cost of raising compensatory afforestation over such land and the requirement of Compensatory Afforestation land shall be as per the **Schedule-II** annexed to these rules:

Provided that in case the non-forest land or portion thereof provided by the user agency is not fit for raising compensatory afforestation of a specified density, then additional compensatory afforestation shall be raised on a degraded notified or unclassed forest land under the management control of the Forest Department which is twice in size of such shortfall in the given compensatory afforestation land and the user agency shall also bear the additional cost on such account:

Provided further that if the non-forest land being made available for compensatory afforestation already bears vegetation of 0.4 canopy density or more, there shall not be an additional requirement of planting of trees on such land but a programme for improvement of the forest crop shall be implemented by the Forest Department in a time-bound manner:

Provided also in exceptional circumstances when the suitable land required for compensatory afforestation under this clause is not available and the certificate to this effect is given by the State Government or Union territory Administration, as the case may be, the compensatory afforestation may be considered on degraded forest land which is twice in extent to the area proposed to be diverted in case of the Central Government agencies or Central Public Sector Undertakings on case to case basis:

Provided also in exceptional circumstances when the suitable land required for compensatory afforestation under this clause is not available, and the certificate to this effect is given by the State Government or Union territory Administration, as the case may be, the compensatory afforestation may be considered on degraded forest land which is twice in extent to the area proposed to be diverted in case of State Public Sector Undertakings for captive coal blocks on case to case basis:

Provided also in case the user agency acquires any non-forest land for the execution of the project, the exceptions in case of Central Government agencies, Central Public Sector Undertakings and State Public Sector Undertakings as above shall not be applicable.

(2) The specified density for raising compensatory afforestation under this sub-rule shall be such as to develop, a forest of a minimum canopy density of 0.4 or more in the fifth year of start of compensatory afforestation operation, and the area has sufficient vegetation stock to enable it to mature into land with canopy density of minimum 0.7.

(3) In case of non-availability of the non-forest land, the compensatory afforestation can also be raised over the following lands, which will be provided minimum double in extent of the area being diverted or difference between the forest land being diverted and the available non-forest land, as the case may be, is made available and they are notified as Protected Forests under the Indian Forest Act, 1927 (16 of 1927) or local Acts prior to 'Final' approval:

(a) revenue forest lands i.e. land recorded as forest in the Government records but not notified as forest under any law and not managed by the Forest Department viz. revenue lands or zudpi jungle or chhote-bade jhar ka jungle or jungle-jhari land or civil-soyam or orange forest lands and all other such categories of forest lands, provided they are transferred and mutated in the name of State Forest Department;

(b) the degraded Unclassed State Forests in the State of Arunachal Pradesh, shall be considered for compensatory afforestation provided they are transferred and mutated in the name of State Forest Department;

(c) the waste lands in the State of Himachal Pradesh, falling under the category of Protected Forests but have neither been demarcated on the ground nor transferred and mutated in the name of forest department in the revenue records, provided they are transferred and mutated in the name of State Forest Department;

(d) lands falling under section 4 and 5 of the Punjab Land Preservation Act, 1900 in the States of Haryana, Punjab and Himachal Pradesh, which are not under the management and administrative control of the State Forest Department, provided that such lands will be transferred and mutated in the name of State Forest Department, unless as specified and agreed to by the Central Government to notify them under Indian Forest Act 1927 (16 of 1927), without transferring them to the State Forest Department, on case to case basis;

(4) Special dispensation for raising compensatory afforestation over degraded forest land, minimum double in extent, may be considered in respect of following proposals, namely.—

(a) in the States or Union territory Administrations, having forest area more than 33% of their total geographical area and a certificate on non-availability of suitable non-forest land for raising compensatory afforestation has been furnished by the State Government /Union territory Administration in the format specified under **Schedule-III,** appended to these rules;

(b) transmission line projects;

(c) laying of telephone or optical fibre lines;

(d) mulberry plantation undertaken for silkworm rearing;

(e) extraction of minor materials from the river beds;

(f) construction of link roads, small water works, minor irrigation works, school building, dispensaries, hospital, tiny rural industrial sheds of the Government or any other similar work excluding mining and encroachment cases, which directly benefit the people of the area in hill districts and in other districts having forest area exceeding 50% of the total geographical area, provided diversion of forest area does not exceed 5 hectares;

(g) actual impact zone of the field firing range considered for diversion under the Adhiniyam or 10% of the total forest area diverted in case entire area of the field firing range is proposed for diversion;

(h) any degraded forest land for the purpose of compensatory afforestation, selected by the State Government or the Union territory Administration, under this sub-rule, may be accepted by the Central Government when the crown density of such degraded forest is below 40 percent and such areas is not a natural or managed grassland being used for the management and conservation of wildlife; and

(5) In the following categories of proposals, cost of plantation of ten times the number of trees likely to be felled or specified number of trees as may be specified in the order for diversion of forest land (subject to a minimum no. of 100 plants), shall be levied from the user agency towards compensatory afforestation-

(a) clearing of naturally grown trees in forest land or in portion thereof for the purpose of using it for reforestation;

(b) diversion of forest land up to one hectare; and

(c) Underground mining in forest land without surface rights.

(6) No compensatory afforestation shall be charged in respect of renewal of mining lease for the forest area for which land for compensatory afforestation and cost of plantation has already been paid.

(7) In respect of diversion of forest land earmarked for the maintenance of safety zone along the inner boundary of a mine, the provisions of the raising compensatory afforestation, as applicable in the entire forest area proposed for diversion, shall be applicable in lieu of forest land located in the safety zone.

(8) Non-forest land identified for raising compensatory, contiguous to forest land, located in the wildlife corridors and protected areas shall be incentivised as per the provisions provided in the **Schedule-II** appended to these rules;

14. Management of compensatory afforestation.—(1) The land specified under sub-rule (1) of rule 13, shall be demarcated by concrete pillars of suitable size and handed over, free from all encumbrances to the State Forest Department or Union territory Forest Department and the same shall be notified as protected forest under section 29 of Indian Forest Act, 1927 (16 of 1927) or under any other law for the time being in force before the Final approval is granted under the Adhiniyam.

(2) The land identified and earmarked for compensatory afforestation shall be treated and afforested by the State Government or Union territory Administration or user agency as per the compensatory afforestation plan approved as part of the said forest diversion proposal and the work of compensatory afforestation shall start within two years of issue of order of diversion of the corresponding forest land and the Central Government may issue guidelines on the modalities of compensatory afforestation, including agencies that may undertake compensatory afforestation.

(3) Subject to the consent of the State Governments or Union territory Administrations, in case the forest land to be diverted is in a hilly or mountainous State or Union territory having forest cover of more than two-third of its geographical area or situated in any other State or Union territory having forest cover of more than one-third of its geographical area, creation of compensatory afforestation, accredited compensatory afforestation and land banks may be taken up in another State or Union territory Administration:

Provided that, the money towards compensatory afforestation in such cases shall be transferred to the State Compensatory Afforestation Fund of the State or Union territory in which the compensatory afforestation land has been identified and the remaining money of the compensatory levies shall be deposited in the Compensatory Afforestation Fund Management and Planning Authority Fund of the State Government or Union territory Administration in which the forest land has been proposed to be diverted:

Provided further that in cases, where due to unfulfilment of the conditions specified in this sub-rule such as percentage of forest land of the geographical area, it is not possible to raise compensatory afforestation in the same State or Union territory Administration where diversion of forest land is proposed or in other States or Union territory Administration, the Central Government, in public interest, may allow, on case to case basis, compensatory afforestation in other State or Union territory Administration.

(4) (a) A State Government or Union territory Administration as the case may be, for the purpose of compensatory afforestation, may create a land bank under the administrative control of the Department of Forest;

(b) The minimum size of the land bank shall be a single block of twenty five hectares:

Provided that in case a land bank is in continuity of a land declared or notified as forest under the Indian Forest Act, 1927 (16 of 1927) or under any other law for time being in force, protected area, tiger reserve or within a designated or identified tiger or wildlife corridor, there shall be no restriction on size of the land; and

(c) The lands covered under accredited compensatory afforestation earned under sub-rule (5) may be included in the land bank.

(5) (a) The Central Government may formulate an accredited compensatory afforestation mechanism to be used for obtaining prior approval under sub-section (1) of section 2 of the Adhiniyam.

(b) the accredited compensatory afforestation may be earned by a person if he has established afforestation over land on which the Ahiniyam is not applicable and is free from all encumbrances;

(c) an afforestation shall be counted towards accredited compensatory afforestation if such land has vegetation composed predominantly of trees having canopy density of 0.4 or more and the trees are at least five years old;

(d) the accredited compensatory afforestation shall be earned by developing afforestation of one-hectare area with 0.4 or more canopy density, but there shall be no accredited compensatory afforestation for developing an area below 0.4 canopy density or below one-hectare land;

(e) the accredited compensatory afforestation may be swapped for compensatory afforestation proposed under rule (13):

Provided the accredited compensatory afforestation cover a block of minimum of ten hectares and has been fenced as per norms specified for compensatory afforestation in that area:

Provided further that accredited compensatory afforestation over land of any size situated in the continuity of land declared or notified as forest under any law, protected area, tiger reserve or within a designated or identified tiger or wildlife corridor, may be swapped for compensatory afforestation;

(f) the accredited compensatory afforestation earned out of vacation of non-forest lands on account of voluntary relocation of a village from a national park, wildlife sanctuary or tiger reserve and designated or identified tiger or wildlife corridors shall qualify for compensatory afforestation as per **Schedule –II** annexed to these rules, and may be used by a user agency in lieu of compensatory afforestation under rule (13);

(g) the accredited compensatory afforestation identified under this rule shall be demarcated with concrete pillars of suitable size and handed over, free from all encumbrances to Forest Department of the State

Government or Union territory Administration and the same shall be notified as protected forest under section 29 of Indian Forest Act, 1927 (16 of 1927) or under the provision of any other law for the time being in force before the Final approval is granted under the Adhiniyam;

(h) The Central Government, from time to time, may issue detailed guidelines on creation of accredited compensatory afforestation, its stock registry and management for the purpose of its swap for compensatory afforestation land and cost of maintenance thereof up to a period specified by the Central Government.

(i) All entities registered for accredited compensatory afforestation shall register with the Green Credit Registry under the Green Credit Policy Implementation Rules, 2023 and besides their eligibility for compensatory afforestation in lieu of diversion of forest land, the accredited compensatory afforestation will also be eligible for allocation of green credits under the Green Credit Policy Implementation Rules, 2023.

15. Proceedings against persons guilty of offences under the Adhiniyam.-—

(1) The Central Government may, by notification in official gazette, authorise an officer of the rank of Divisional Forest Officer or Deputy Conservator of Forests and above of the State Government or Union territory Administration concerned, having jurisdiction over the forest land in respect of which any offense under the Adhiniyam is committed or violation of the provisions of the said Adhiniyam has been made, to file complaints against such person or authority or organization, prima-facie found guilty of offence under the Adhiniyam or the violation of the rules made thereunder, in the court having jurisdiction in the matter.

(2) The Central Government, after receiving the information with respect to offence committed or violations made either through State Government or Union territory Administration or authorities or any other source or *suo moto*, shall, after examination, communicate the same to the State Government or Union territory and the authorities concerned under whose jurisdiction the offence under the Adhiniyam has been committed or any provision of the said Adhiniyam has been violated, for filing the complaint against the offenders before the court having jurisdiction and it shall act as a prerequisite for the authorised officer before such complaints are filed within a period of forty five days from the receipt of such communication.The State Government and authorities concerned shall submit a periodic report to Regional Office, from time to time, regarding filing of the complaints.

(3) An Officer of the rank of Assistant Inspector General and above, may be authorized by the Central Government, by notification, to initiate legal proceedings and file complaints, against the offences committed under the Adhiniyam.

(4) The officer authorized by the Central Government in sub-rule (1) and (3) may require any officer or any person or any other authority of the State Government or the Union territory Administration, as the case may be, to furnish to it within a specified period any reports, documents, and any other information related to contravention of the Adhiniyam or the rules made thereunder, considered necessary for making a complaint in any court of jurisdiction and every such State Government or officer or person or authority shall be bound to do so.

16. Miscellaneous.—(1) For the purpose of explanation of government records provided under subsection (1) of section 1A of the Adhiniyam, the State Governments and Union territory Administrations, within a period of one year, shall prepare a consolidated record of such lands, including the forest like areas identified by the Expert Committee constituted for this purpose, unclassed forest lands or community forest lands on which the provisions of the Adhiniyam shall be applicable.

(2) The felling of trees on forest lands approved for use for the non-forest purpose under these rules shall be restricted to a bare minimum and to an unavoidable number and shall be done under the supervision of the local Forest Department and the forest produce obtained therefrom shall be handed over to the local Forest Department for disposal in the manner specified by the State Government or Union territory Administration which shall give preference to distribution to local villagers for meeting their domestic bonafide requirement.

(3) The forest land diverted for non-forest purpose under these rules shall be appropriately surveyed jointly by the user agency and the Forest Department or the land-owning Department, demarcated on the ground by way of appropriate permanent boundary marks at the cost of the user agency and handed over by the Forest Department or land-owning Department to the user agency prior to starting of any non-forest use.

(4) For the purpose of forest cover under these rules, the figures and description used in the latest India State of Forest Report published by Forest Survey of India shall be referred.

(5) The Central Government may cancel approval accorded in respect of a proposal, with or without the request of the State Government or Union territory Administration and may decide to refund the compensatory levies deposited, on case to case basis.

(6) The conditions imposed by Central Government for diversion of forest land for the non-forest purpose shall not be changed or modified after a period of two years from the date of grant of final approval unless some exceptional circumstances arise or the Central Government considers it necessary to impose any additional clause of compliance.

(7) The proposals on forest land under litigation or *sub-judice* on account of an issue pertaining to the Indian Forest Act, 1927 (16 of 1927), local forest Act or Adhiniyam will be dealt as per the orders of the Courts or Tribunals passed in such cases and the date of applicability of the Adhiniyam in such lands shall be in accordance with the direction, if any, passed by the Courts or Tribunals.

(8) Any proposal which has already been submitted under the provisions of the Forest (Conservation) Rules, 2003 or Forest (Conservation) Rules, 2022 and are currently under consideration of the various authorities in the State Government or Union territory Administration or the Central Government for grant of 'In-principle' or 'Final' approval shall be dealt in the following manner, namely:-

(i) Any proposals granted 'In-principle' approval shall be dealt under the provisions of the extant rules and be processed and considered for grant of 'Final' approval without amending the conditions stipulated in the 'In-principle' approval; and

(ii) Any provision of the extant rules will be applicable on the proposals which are yet to be granted 'In-principle approval under the Adhiniyam.

Schedule-I

TIME LINE FOR PROCESSING OF PROPOSALS SEEKING PRIOR APPROVAL OF CENTRAL GOVERNMENT

[See rule 8 (1), rule 9, rule 10 and rule 11]

Processing Authorities		**Area (Ha)/working days**			
		Up to 5*	**5 to 40***	**40 to 100***	**More than 100***
A. State Level	Project Screening Committee	0	30	30	30
	DCF/District Collector	10	10	10	20
	Site inspections by DCF/CF/Nodal Officer	5	5	20	20
	Processing by Nodal Officer/ PCCF	5	10	15	15
	State Govt.	10	15	15	15
	Sub-Total	**30**	**70**	**70**	**100**
B. Regional Office	Scrutiny to examine completeness	3	3	3	3
	Examination and processing of the proposal by the Regional Office	5	5	5	5
	Site inspection by Regional Office	0	0	15	15
	Examination and approval by the Regional Empowered Committee	0	20	20	20

	Processing and approval by competent authority (CA)	5	5	5	5
	Communication of approval of CA	2	2	2	2
	Total	**15**	**35**	**50**	**50**
	Total (A+B)	**45**	**105**	**120**	**150**
C. MoEFCC	Scrutiny to examine completeness	3	3	4	4
	Examination and processing of the proposal	6	6	5	5
	Site inspection by Regional Office	10	10	20	20
	Advisory Committee	20	20	20	20
	Approval by competent authority (CA)	10	10	10	10
	Communication of approval of CA	1	1	1	1
	Total	**50**	**50**	**60**	**60**
	Total (A+C)	**85**	**120**	**160**	**160**

*****Time line is prescribed for the proposals which are complete in all respects excluding the time consumed in seeking additional details from the State/UT or User agency.

****

PROPOSED TIME LINE FOR GRANT OF 'FINAL' APPROVAL

Level	Activity	Time (days)
State Level	Issue of demand note for payment of compensatory levies by the user agency	2
	Approval of demand note by the Nodal Officer	3
	Payment of compensatory levies and submission of documents/ certificate by the user agency	5
	Examination of the compliance report by the DFO and forwarding of complete compliance report by DFO to the Nodal Office FC Act, 1980 with intimation to the CF/CCF	5
	Examination of compliance report by the Nodal Officer and issue of shortcomings, if any, to the DFO for compliance, or forwarding of the completed compliance report to the MoEFCC / Regional Office	10
	Sub-Total	**25**
MoEFCC, New Delhi/ Regional Office	Examination of the compliance report, confirmation of remittance of compensatory levies realised from the user agency in to the CAMPA account and issue of shortcomings, if any, or State-II approval	20
	Sub-Total	**20**
	Grand Total	**45**

*****

Schedule II

[See rule 13 and rule 14]

PROVISIONS FOR THE REQUIREMENT OF LAND RELATED TO COMPENSATORY AFFORESTATION

Sl. No.	Description of Compensatory Afforestation Land	Size of Compensatory Afforestation land as compared to forest land to be diverted for non-forest purpose
(1)	(2)	(3)
1.	Land to which provisions of the Adhiniyam are not applicable.	Equivalent.
2.	Land recorded as 'forest' in Government record but does not fulfill all of the following conditions:- (a) notified as forest under any other law for the time being in force (b) managed as forest by Forest Department. (*This dispensation is allowed to certain proposals of Central Government and State Government or Union territory Administration only.)*	Two times.
3.	Degraded notified or unclassed forest land. (*This dispensation is in case of State Public Sector Undertakings for captive coal blocks on case to case basis and Central Government Agencies/Central Public Sector Undertakings on case to case basis involving no acquisition of non-forest land)*	Two times
4.	Land, qualifying for Compensatory Afforestation under Sl. No. (1), provided is of size of twenty-five hectares or more in one block. Compensatory Afforestation land of less than ten hectares shall not be accepted unless the requirement of Compensatory Afforestation land is less than ten hectares in which case the user agency has to bear the additional cost of protection of Compensatory Afforestation so raised for a period of twenty years from the date of planting.	Five *per cent* less for every additional block size of ten hectares or part thereof subject to a maximum of twenty-five per cent rebate. This percentage will be applicable only on the additional block size acquired beyond the minimum size of twenty five hectares.
5.	Land, qualifying for Compensatory Afforestation under Sl. No. (1), that is less than 25 hectares size but more than 10 hectares size in one block If the requirement of Compensatory Afforestation land is less than twenty-five hectares but more than ten hectares in size, the provision of excess land for Compensatory Afforestation shall not be applicable but the user agency has to bear the additional cost of protection of Compensatory Afforestation so raised for a period of twenty years from the date of planting.	Five *per cent.* more for every five hectares smaller block size or part thereof.
6.	Land qualifying for Compensatory Afforestation under Sl. No. (1) above and is located within the notified boundary of a protected area	Twenty-five *per cent.* less

7.	Land qualifying for Compensatory Afforestation under Serial No. (1) or (2) and is located in continuity of a notified boundary of a National Park or a Wildlife Sanctuary or area linking one protected area or tiger reserve with another protected area and designated or identified tiger or wildlife corridors.	Fifteen *per cent.* less.
8.	Land qualifying for Compensatory Afforestation under Sl. No. (1) or (2) and is located adjacent to a forest land notified as forest under Indian Forest Act, 1927 (16 of 1927) or any other law. Accredited Compensatory Afforestation land of any size may be accepted in case it is contiguous to a forest land notified under any law.	Ten *per cent.* less
9.	Compensatory Afforestation land made available from complete and voluntary relocation of a village/ habitation (situated in non-forest land) from a Wildlife Sanctuary, National Park or Tiger Reserve, to a non-forest land outside such Sanctuary, Park or Reserve or area linking protected area or tiger reserve with another protected area and designated or identified tiger or wildlife corridors, as the case may be.	(a) Exemption from payment of Net Present Value of forest land equivalent to the Compensatory Afforestation land by way of vacation of village or habitation from National Park/ Wildlife Sanctuary/ Tiger Reserve. Note: "Net Present Value" shall have the same meaning as assigned in clause (j) of section 2 of the Compensatory Afforestation Fund Act, 2016 (38 of 2016). (b) Accredited Compensatory Afforestation in the ratio of 1:1.25 (Non-forest land: Accredited Compensatory Afforestation earned) so vacated by a village by way of voluntary relocation *(provided that the same shall be notified as part of the Wildlife Sanctuary, National Park or Tiger Reserve and also notified as Protected Forest or Reserved Forest).* (c) Additional Accredited Compensatory Afforestation at the rate of 0.5 ha per relocated family.

Note 1: The user agency or Accredited Compensatory Afforestation developer shall ensure that relocation is voluntary.

Note 2: No compensation under relevant schemes of the Central Government or State Government would be payable to such relocatees or user agency or Accredited Compensatory Afforestation developer.

Note 3: The State Government can also use this provision, provided no central assistance on such scheme is availed.

Schedule-III

CERTIFICATE OF NON-AVAILABILITY OF LAND FOR COMPENSATORY AFFORESTATION IN THE STATE/UNION TERRITORY TO BE ISSUED BY THE STATE GOVERNMENT//UNION TERRITORY ADMINISTRATION

[See rule 13(4)]

No…… Dated…….

I……..., Designation.....(Name of State/ Union Territory) do here by certify that:

i.

i. Relevant records pertaining to non-forest land, revenue lands, *zudpi jungle, chhote jhar ka jungle, bade jhar ka jungle, jungle jhari land, civil-soyam lands* and all other such categories of forest lands

(except the forest land under the management and administrative control of the Forest Department) on which the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are applicable, available in each district of…… (name of the State/UT) have been examined; and

ii. I have also conducted such further enquiry as is required to satisfy myself for issue of this certificate. On the basis of examination of relevant records and such further enquiry, as was required for issue of this Certificate, I do hereby certify that non-forest land, revenue lands, *zudpi jungle, chhote jhar ka jungle, bade jhar ka jungle, jungle-jhari land, civil-soyam* lands and all other such categories of forest lands (except the forest land under management and administrative control of the Forest Department) on which the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are applicable, which as per the extant guidelines of the Central Government may be utilized for creation of compensatory afforestation in lieu of forest land diverted for non-forest purpose, is not available in the entire (name of State/UT)

Issued under my hand and seal on this.....day of……

Signature & Official Seal

[F. No. FC-11/118/2021-FC]

RAMESH KUMAR PANDEY, Inspect General of Forests

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2023.11.30 22:12:52 +05'30'

Annexure-6

FORM – II

(for projects other than linear Projects)

GOVERNMENT OF ODISHA

OFFICE OF THE DISTRICT COLLECTOR, ANGUL

No. 166 / Dated 13/9/19

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC (pt) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that, 783.275Ha. of forest land proposed to be diverted in favour of General Manager, the Singareni Collieries Co. Ltd. for Naini Coal Mine in Angul District falls within jurisdiction of Bimbadharpur, Kasidiha, Kudapasi, Thalipasi, Dhaurakhaman, Tentuloi Gopinathpur village, Chhendipada RF & Kankurpal RFof Chhendipada tehsil.

It is further certified that:

(a) the complete process for identification and settlement of rights under the FRA has been carried out for the entire 783.275Ha. of forest land proposed for diversion. A copy of records of all consultation and meeting (s) of the Forest Rights Committee(s), Gram Sabha(s), Sub-Division Level Committee(s), and the District Level Committee are enclosed as annexure- I to annexure-V;

(b) the proposal of such diversion (with full details of the project and its Implications, in vernacular / local language) have been placed before each concerned Gram Sabha Committee of forest-dwellers, who are eligible under the FRA;

(c) the each of concerned Gram Sabha(s) has certified that all formalities / processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. A copy of certificate issued by the Gram Sabha of village is enclosed as annexure- I to annexure-V;

(d) the discussion and decisions on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabha present;

(e) the diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Forest Rights Committees have given their consent to it;

(f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3(1) (e) of the FRA.

Encl.:-As above

13/9/19

(Shri Manoj Kumar Mohanty, OAS-SAG)

COLLECTOR, ANGUL

Annexure-V

PROCEEDINGS OF THE DISTRICT LEVEL COMMITTEE MEETING ON SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 & AMENDMENT RULES, 2012 HELD ON 07.09.2019 AT 11.00AM IN THE OFFICE CHAMBER OF THE COLLECTOR & DISTRICT MAGISTRATE, ANGUL

The meeting was presided over by the Collector & DM, Angul-cum-Chairman, DLC. The list of members present in the meeting is placed at **Annexure-A**

At the outset, the Collector welcomed all the members present in the meeting and asked the DWO, Angul to brief the agendas of the meeting. Accordingly, the DWO elaborated and briefed the agendas of the meeting.

Agenda-1 Diversion of Forest land and Issuance of FRA certificate in favour of General Manager, the Singareni Collieries Co. Ltd. (SCCL), Naini Area, Angul.

Discussion was made on Diversion Proposal submitted by the SDLC, Angul vide memo No. 5685/ Dt.05.08.2019 on diversion of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha. land covering 6 villages & 2 reserve forests of Chhendipada Block.

On verification of the records received from SDLC, Angul, it was ascertained that, the datails of project have abeen placed before the Gram Sabhas in presence of more than 50% members of Karadabahal & Kankurpal village and the implication have been explained in the meeting in local language.

The details of villages wise forest land required for this project are as follows:-

Sl. No.	Name of the Village	Name of the Block	Area to be diverted (In Ha.)	Remarks
1	Bimbadharpur	Chhendipada	51.101	U.I. village
2	Kasidiha	Chhendipada	9.805	U.I. village
3	Kudapasi	Chhendipada	56.744	U.I. village
4	Thalipasi	Chhendipada	4.207	Habitated
5	Dhaura Khaman	Chhendipada	16.8620	U.I. village
6	Tentuloi Gopinathpur	Chhendipada	1.4610	U.I. village
7	Chhendipada R.F	Chhendipada	634.457	
8	Kankurpal RF	Chhendipada	8.638	
	Total		**783.275 Ha.**	

It revealed from the proceedings of Gram sabha held on 18.01.2019 that, Bimbadharpur, Kasidiha ,Kudapasi, Dhaura Khaman, Tentuloi Gopinathpur are Un-inhabitated villages & in respet of Chhendipada R.F, the Gram Sabha at Karadabahal village was held. For Kankurpal R.F, a gram sabha was also held at Brhmanbil village.

It was observed that, the ST & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 & Amendment Rules, 2012 have been properly implemented in these villages. No individuals as well as community claims are pending for settlement uinder FRA. Any interest of PTGs and PACs are not being affected for such diversion of forest land for non-forest purpose i.e Naini Coal Mine allotted to Singreni Collieries Co. Ltd. (SCCL)

-Contd.....2/-

After examining, the committee approved to issue the FRA certificate for considering the version proposal of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha.

The meeting ended with vote of thanks to the Chair.

D.W.O, Angul

D.F.O, Angul

Z. P.Member,
Zone No.4.

Z. P. Member,
Zone No.8

Collector, Angul

Annexure- A

MEMBERS PRESENT IN THE DISTRICT LEVEL COMMITTEE MEETING ON SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 & AMENDMENT RULES, 2012 HELD ON 07.09.2019 AT 11.00 AM

Sl No.	Name of the members	Designation	Contact No.	Signature
1.	Sri Manoj Kumar Mohanty, OAS(SAG)	Collector & D.M, Angul		
2	Sri Pradipta Kumar Mohapatra IFS	I/c DFO Angul	9437030322	
3	Chandrakanta Malik	DWO Angul	9437323582	
4.	Sukanti bala Nayak	Z.P member zone-4	9437585225	
5.	Tivalata Garnaik	Z.P member zone-8	7991011098	07/09/19

Annexure-IV

Minutes of the SDLC meeting held on 02.08.2019 at 11.00 A.M in the office Chamber of Sub- Collector, Angul on diversion of Forest land for non forest use for i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

A meeting was held on 02.08.2019 at 11 A.M under the Chairmanship of Sub-Collector, Angul on diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL). All the SDLC members were present in the meeting. The members present in the meeting as per the list attached at Annexure "A".

COLLECTORATE RECEIVED 06 AUG 2019 ANGUL

At the outset, Sub-Collector welcomed the members present in the meeting. The major issues which were discussed in the meeting and certified by the SDLC as follows.

1. As per D.O No.17593/CS/F&E 10F (Cons) 96/2009 (Pt) Dated 24.10.2009 of Chief Secretary & Chief Development Commissioner, Odisha Bhubaneswar, the BDO, Chhendipada has submitted the Grama Sabha Resolution of Village Bimbadharpur, Kasidiha, Kudapasi, Thalipasi, Dhaurakhaman, Tentuloi Gopinathpur, Chhendipada Revenue forest and Kankurpal Revenue forest to the SDLC, Angul for diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

2. The Tahasildar, Chhendipada has submitted the examined and verified land Schedule for diversion of forest land for non forest use received from the user Agency i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

3. As per the Grama Sabha Resolution and as informed by B.D.O, Chhendipada no primitive inhabitants living in the villages and there is no objection for diversion of forest land. And as per FRA Rule 2006 neither such person has applied nor settled upon that area for individual forest claims to be used for non forest use.

The details of the village wise proposals approved by the Grama Sabha and in the SDLC are as follows:-

SI No.	Name of the Village	Total forest area to be diverted in Ha.
1	Bimbadharpur	51.101
2	Kasidiha	9.805
3	Kudapasi	56.744
4	Thalipasi	4.207
5	Dhurakhaman	16.8620
6	Tentuloi Gopinathpur	1.4610
7	Chhendipada R.F	634.457
8	Kankurpal R.F	8.638
		Total = 783.275 Ha.

After careful scrutiny of the documents, it was approved in the SDLC for diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).The proposal along with the verified land schedule and Grama Sabha resolutions are transferred to the DLC for further course of action.

The meeting ended with vote of thanks to the chair and participants.

2/8/19.

Chairman SDLC &
Sub- Collector, Angul

Memo No. 5685 **Dt.** 05.08.19

Copy submitted to Collector & District Magistrate, Angul for information & necessary action.

8/8/19

Chairman SDLC &
Sub- Collector, Angul

Memo No. 5686 **Dt.** 05.08.19

Copy forwarded to all participants for information & necessary action

8/8/19.

Chairman SDLC &
Sub- Collector, Angul

"ANNEXURE – 'A'

ATTENDANCE SHEET OF SDLC MEETING UPON NAINI COAL MINES ALLOTED TO NGARENI COLLIERIES Co. LTD HELD ON DATE 02.08.2019 IN THE OFFICE CHAMBER OF SUB- COLLECTOR, ANGUL

Name & Designation	Name of the office	Mobile No.	Signature
Sri Basudev Satapathy OAS-I(SB) Sub-Collector, Angul	Sub. coll Angul	7894787869	8/8/19.
Ramachandra Khuntia OAS-(I)SB.	BDO Chhendipada	9937274024	2/8/19
Manisha Gupta (ORS) Asst. Collector.	O/o:-Sub-collector Angul.	9337750234	Mupta 2/8/19.
Basudev Nayak Ser.	O/o DF.O Angul first session	9437520693	2/8/19
Banamali Kuanr Village	Chhendipada Block	9776130819	2.8.2019
Bharat kumar Tripathy R.S. Chandipada Block	Tahasil office, Chhendipada	9778128792	2/8/19
Abanti Bhoi. (PS:Mahabhagabereni Cop.	G.P. bhagaberaini	6370539570	Abanti Bhoi 02.8.19
Gripati Bhoi P.S. Mahabh Kangula Bentapur Cop.	Kangula Bentapur G.P	9777201340	Gripati Bhoi 02/08/19
[illegible] Bagadia P.S.	Panchayat Samiti Member, Bagadia GP		[illegible] 2.8.2019
10.			
11.			
12.			
13.			
14.			
15.			
16.			
17.			

AGENDA NOTES FOR THE MEETING OF THE SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 AND AMENDMENT RULES, 2012 TO BE HELD ON 07.09.2019 AT 11.00A.M. IN THE OFFICE CHAMBER OF THE COLLECTOR & DISTRICT MAGISTRATE, ANGUL

****

Agenda-1 **Diversion of Forest land and Issuance of FRA certificate in favour of General Manager, the Singareni Collieries Co. Ltd. (SCCL), Naini Area, Angul.**

Discussion may be made on Diversion Proposal submitted by the SDLC, Angul vide memo No. 5685/ Dt.05.08.2019 on diversion of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha. of Forest land covering 8 villages of Chhendipada Block.

It reveals from the Proceedings of SDLC, Angul that, as per guide lines issued by Govt. of India vide No. F.N 11-9 /98-FC(pt) dated 03.08.2009, the Block Development Officer, Chhendipada has submitted the Gram Sabha resolution of different villages for diversion of forest land afor non forest use i.e Naini Coal Mine allotted to Singreni Collieries Co. Ltd.(SCCL).

The details of villages wise forest land required for this project are as follows:-

Sl. No.	Name of the Village	Name of the Block	Area to be diverted (In Ha.)	Remarks
1	Bimbadharpur	Chhendipada	51.101	U.I. village
2	Kasidiha	Chhendipada	9.805	U.I. village
3	Kudapasi	Chhendipada	56.744	U.I. village
4	Thalipasi	Chhendipada	4.207	Habitated
5	Dhaura Khaman	Chhendipada	16.8620	U.I. village
6	Tentuloi Gopinathpur	Chhendipada	1.4610	U.I. village
7	Chhendipada R.F	Chhendipada	634.457	
8	Kankurpal RF	Chhendipada	8.638	
	Total		**783.275 Ha.**	

The proposals received from the SDLC, Angul may be discussed for approval